BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH AT BHOPAL

O.A.No.252/2024(CZ)

IN MATTER OF:

DAULAT RAM .....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. .....RESPONDENTS

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उपखण्ड अधिकारी
पुष्कर (अजमेर)

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PLACE: JABALPUR
DATE: 04/03/2025

THROUGH

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उपखण्ड अधिकारी
पुष्कर (अजमेर)

BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH AT BHOPAL

O.A.No.252/2024(CZ)

IN MATTER OF:

DAULAT RAM .....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. .....RESPONDENTS

JOINT COMMITTEE REPORT ON BEHALF OF SUB-DIVISIONAL OFFICER, PUSHKAR IN COMPLIANCE TO THE ORDER DATED 27.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL.

I, GAURAV KUMAR MITTAL , S/o Shri AJAY KUMAR MITTAL , R/o BHARATPUR (RAJASTHAN), posted as Sub-Divisional Officer, Pushkar, do hereby so lemnly affirm and state as under:

1. That I am the Nodal Officer of the Joint Committee constituted by the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal, in compliance with the order dated 27.11.2024, and am fully conversant with the facts of the case.

NOTARY SHIV KARAN JAT PUSHKAR DISTT.-AJMER (RAJ.) Regd. No. : 917 GOVT. OF RAJASTHAN

ATTESTED

(Shiv Karan Jat)
NOTARY PUBLIC PUSHKAR
03/12/2024

उपखण्ड अधिकारी
पुष्कर (अजमेर)

That I state that the contents of this report have been drafted under my instructions and the information contained herein is true to my knowledge and belief. Nothing material has been concealed.

3. The Applicant alleges that the operations of M/s Damodar Ropeways & Infra Ltd., under the License Agreement executed on 02.03.2015 for the ropeway at Savitri Mata Mandir, Pushkar, have resulted in unauthorized encroachments on forest and temple trust lands, extensive deforestation, and violations of environmental laws, including the Environmental Protection Act, 1986. The Applicant has highlighted the expansion of facilities such as parking lots and washrooms beyond permitted boundaries, resulting in habitat destruction, biodiversity loss, soil erosion, and adverse ecological impacts in this ecologically sensitive zone. The Applicant further claims that despite multiple communications and inspections by authorities, including a boundary demarcation in 2017, the Respondent No. 5 has continued these unlawful activities without adherence to environmental and statutory regulations.

4. That the Hon'ble Tribunal vide order dated 27.11.2024 constituted a Joint Committee comprising the following members:

   i. The District Conservator of Forests, Ajmer, Rajasthan or his representative not below the rank of Deputy Conservator of Forest
   ii. Sub-Divisional Officer, District-Ajmer, Rajasthan
   iii. Senior Scientist, Rajasthan State Pollution Control Board

That the committee was directed to visit the site and submit a Fact-Finding Report on affidavit within four weeks with reference to the allegations made in the Original Application.

Copy of the order dated 27.11.2024 is marked as ANNEXURE A/1.

NOTARY
SHIV KARAN JAT
PUSHKAR
DIST.-AJMER (RAJ.)
Regd No. 917
GOVT. OF RAJASTHAN

ATTESTED
(Shiv Karan Jat)
NOTARY PUBLIC PUSHKAR
03/05/25

उपखण्ड अधिकारी
पुष्कर (अजमेर)

In compliance to order of Hon'ble NGT dated 27.11.2024, a joint committee consisting of the following officials of the concerned department was constituted:-

a) Mrs. Padma Choudhary, Sub-Divisional Magistrate,Tehsil - Ajmer, District - Ajmer
b) Shri Gaurav Kumar Mittal, Sub-Divisional Magistrate, Tehsil - Pushkar, District Ajmer
c) Shri Mulkesh Kumar Salwan, Assistant Conservator of Forest, Nominee of DCF, Ajmer
d) Dr. Kriti Sharma (Lab In-charge), Superintending Scientific Officer, RSPCB, Kishangarh.

6. That consequently, the Joint Committee visited the site on 20.12.2024 to verify the allegations made by the Applicant and to assess compliance with environmental and statutory regulations by M/s Damodar Ropeways & Infra Ltd. The site inspection was conducted at the ropeway facility connecting the foot and the top of Savitri Mandir Hill, Pushkar, Rajasthan.

Copy of the joint committee report is marked as ANNEXURE A/2.

7. That the Joint Committee during the inspection observed as under:

1) A License Agreement was executed on 02.03.2015 between the Governor of the State of Rajasthan and M/s Damodar Ropeways & Infra Ltd. for the construction, operation, and maintenance of a ropeway for the transportation of passengers between the foot and top of Savitri Mandir Hill, near the Savitri Mata Mandir, along with associated amenities at both ropeway stations (foot and top) in Pushkar, District Ajmer. Subsequently, the District Collector, Ajmer, by an order dated 22.04.2016 issued under the provisions of the Rajasthan Ropeways Act, 2014, granted permission to M/s Damodar

NOTARY GOVT. OF RAJASTHAN

ATTESTED
(Shiv Karan Jat)
NOTARY PUBLIC, PUSHKAR
03/03/25

उपखण्ड अधिकारी
पुष्कर (अजमेर)

Ropeways & Infra Ltd. to establish and operate the aerial ropeway in the public interest.

A copy of the order dated 22.04.2016 is annexed as Annexure-A/3.

2) As per revenue records, Khasra No. 2153 (0.22 ha.) and Khasra No. 2154/2744 (0.05 ha.), Village- Pushkar is a khatedari land (total of 0.27 ha.) narmed under Shri Kamal Mishra, Kailash Mishra, Kavita Sharma, Kishni, Naurati Devi and others (Annexure-2). Savitri Mata mandir is established on this khatedari land. It is to mention that this flat surfaced khatedari land is about 800-900 meters above on the hill top. The boundary of two villages Pushkar and Ganaheda meets on the hill top. During the visit, it was observed that there exists a permanent pillar (concreted) on the hill top approx. 15 meters from the temple boundary. However, in absence of any other permanent structure (pillar) to measure the distance, land area demarcation is not possible. Hence, it is not possible to manually demarcate land for Villages Pushkar and Ganaheda on the hill top and to clearly determine encroachment of 5-7 feet on the temple land.

Copies of the relevant revenue records are annexed as Annexure-A/4.

3) M/s Damodar Ropeways & Infra Ltd. was granted permission to construct the ropeway on Khasra Nos. 552, 555, and 556 in Village and Tehsil Pushkar, District Ajmer, Rajasthan, which forms part of forest land. The Ministry of Environment & Forests, vide letter dated 27.10.2006, permitted the conditional reversion of 0.874 ha of forest land for the ropeway at Savitri Hill, Pushkar, Ajmer. Compliance with these conditions was verified on 29.04.2008.

Copies of the letters dated 27.10.2006 and 29.04.2008 are collectively annexed as Annexure-A/5.

NOTARY SHIV KARAN JAT PUSHKAR DIST.-AJMER (RAJ.) Regd. No. : 917 GOVT. OF RAJASTHAN

ATTESTED
(Shiv Karan Jat) 07/07/
NOTARY PUBLIC, PUSHKAR

उपखण्ड अधिकारी
पुष्कर (अजमेर)

In compliance with the District Collector's letter dated 15.02.2019, a team comprising officials from the Forest Department and Revenue Department conducted a demarcation at four points of Khasra No. 2153, Village and Tehsil Pushkar, District Ajmer. Based on this, the boundary demarcation of Khasra No. 2154/2744, Village and Tehsil Pushkar, District Ajmer, was carried out on 10.11.2017. The map prepared during this boundary demarcation was subsequently verified by the Tehsildar, Pushkar, through a letter dated 08.05.2019, which stated that a minor portion of the khatedari land had been occupied by the ropeway.

5) However, it has been noted that the boundary demarcation report dated 10.11.2017 does not specify the means used for area measurement and does not include measurements of the ropeway's upper station. Consequently, the boundary of the upper station, as sketched along Khasra No. 2153, cannot be considered precise evidence of encroachment on the land.

A copy of the boundary demarcation report is annexed as Annexure-A/6.

6) During the site visit on 20.12.2024, the Committee observed that M/s Damodar Ropeways & Infra Ltd. had established permanent structures, including ticket counters, washrooms, a cafeteria, and septic tanks, on forest land. The approved map allowed a total area of 224 sqm for these facilities, but the project proponent had encroached an additional 1280.06 sqm. M/s Damodar Ropeways & Infra Ltd. has constructed permanent structures, including washrooms, a septic tank, a cafeteria, and a DG area, on forest land. However, the letter dated 27.10.2006 clearly specified that forest land (reversed area) shall not be used for any other purposes than for ropeway. The removal of forest cover from the encroached area constitutes a clear violation of the Forest Conservation Act, 1980, and the Rajasthan Forest Act, 1953.

NOTARY RAJASTHAN

ATTESTED

उपखण्ड अधिकारी
पुष्कर (अजमेर)

(Rohit Karan Jat) 03/02/25
NOTARY PUBLIC, PUSHKAR

A copy of the site inspection report is annexed as Annexure-A/7.

7) Project proponent has provided solid waste collection bins near main gate entry, within lower ropeway station, at upper ropeway station and adjoining canteen area. Waste bin is also provided within the temple premises. No solid waste was found littered within Temple premises, Ropeway stations, corridor area. Although, while travelling in the cabin through the aerial ropeway, plastic and other solid wastes was observed on the hill area.

8) M/s Damodar Ropeways & Infra Ltd. obtained Environmental Clearance (EC) vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(7g)B1(486)/13-14 dated 31.01.2014 for a monocable pulsated fixed grip passenger ropeway at Savitri Mata Temple, Pushkar, Savitri Hill, Pushkar, on Khasra Nos. 552, 555, and 556, Tehsil Pushkar, District Ajmer, Rajasthan. The project was sanctioned with a total land use of 0.874 ha of forest land.

The project details as enumerated in Environmental Clearance includes:

A. Ropeway upper station (30m x 20m)-600 m^2

B. Ropeway lower station (30m x 20m)-600 m^2

C. Ropeway line/corridor (720m x 10m)-7200 m^2

D. Approach road to the lower station (22m x 2m)-44 m^2

E. Provision for additional passage & other passenger facilities (15.25m x 20m)-305m^2

This clearly reveals that the project proponent has obtained Environmental clearance with project details different from those which were approved/allotted project areas by Forest Department.

NOTARY SHIV KARAN JAT PUSHKAR DISTT. AJMER (RAJ.) Regd. No. : 917 GOVT. OF RAJASTHAN

ATTESTED

(Shiv Karan Jat) 27/03/25
NOTARY PUBLIC, PUSHKAR

उपखण्ड अधिकारी
पुष्कर (अजमेर)

A copy of the Environmental Clearance from Rajasthan SEIAA is annexed as Annexure-A/8.

9) Consent to Establish and Renewal of Consent to Operate under the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974, were granted to the project proponent vide letters dated 08.03.2016 and 11.09.2024, respectively. Additionally, the project proponent obtained Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, vide letter dated 18.04.2022.

Copy Consent to establish and consent to operate from RSPCB is annexed as Annexure-A/9.

10) The project proponent has submitted a six-monthly compliance report dated 04.07.2024, which included noise monitoring data indicating compliance with prescribed ambient noise standards. However, the report failed to address other violations noted during the inspection.

A copy of the compliance report is annexed as Annexure-A/10.

11) The project proponent has provided solid waste collection bins at key locations, including the main gate entry, lower ropeway station, upper ropeway station, and the adjoining canteen area. A waste bin has also been placed within the temple premises. No solid waste was observed littered within the temple premises, ropeway stations, or corridor area. Although, while travelling in the cabin through the aerial ropeway, plastic and other solid wastes was observed on the hill area.

12) The forest land encroached by project proponent without seeking permission from the concerned department is a clear violation of Forest Conservation Act 1980 and Rajasthan Forest Act, 1953.

The site photographs are annexed as Annexure-A/11.

NOTARY

ATTESTED

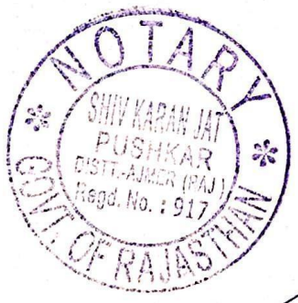
(Shiv Karan Jat) 03/07/25
NOTARY PUBLIC, PUSHKAR

उपखण्ड अधिकारी
पुष्कर (अजमेर)

That in light of the above submissions, it is respectfully submitted that the Sub-Divisional Officer, Ajmer and Pushkar has complied with the directions issued by this Hon'ble Tribunal vide its order dated 27.11.2024 and the Joint Committee has inspected the site in question on 20.12.2024 and has stated their observations as mentioned above.

9. Hence, the present reply is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

10. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



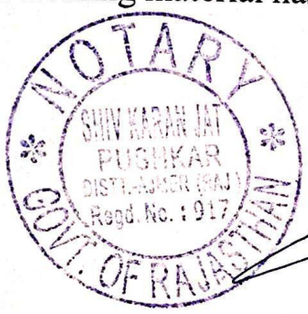
ATTESTED
(Shiv Karan Jat)
NOTARY PUBLIC PUSHKAR
03/01/25

DEPONENT

उपखण्ड अधिकारी
पुष्कर (अजमेर)

VERIFICATION

Verified at Pushkar, Ajmer on this 3rd day of March 2025, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



ATTESTED
NOTARY PUBLIC, PUSHKAR

DEPONENT

उपखण्ड अधिकारी
पुष्कर (अजमेर)

ANNEXURE A/1

Item No.01 Court No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No.252/2024(CZ)

Daulat Ram Applicant(s)

Versus

State of Rajasthan & Ors. Respondent(s)

Date of hearing: 27.11.2024

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s) : Mr. Yadvendra Yadav, Adv. (in Virtual Mode)

ORDER

1. Heard Mr. Yadvendra Yadav, learned Counsel appearing (in Virtual Mode) on behalf of the Applicant.

2. This Original Application has been filed by the Applicant alleging that a License Agreement was executed on 02.03.2015 between the Governor of the State of Rajasthan acting on behalf of the State Government and the Respondent No.5 M/s. Damodar Ropeways & Infra Ltd. to construct, operate and maintain an Aerial Ropeway system connecting the base of Savitri Mandir Hill to its summit in Pushkar Rajasthan. The Agreement was executed in accordance with the provisions of the Rajasthan Ropeways Act 1996 and the Project Proponent was permitted to utilise 0.874 ha. of designated forest land for the establishment and operation of the Ropeway observing all environmental norms.

3. It is alleged that under the garb of construction and operation of the Ropeway, the Respondent No.5 started impacting the temple by encroaching upon the land that was specifically allocated to the Savitri Devi Mandir; the encroachment is said to the extent of 5 - 7 feet onto the temple land causing disruption in the temple

surrounding is also causing damage to the environment. It is also alleged that the Respondent No.5 has also encroached the additional forest land and Temple Trust Property causing significant environmental damage.

4. It is also alleged that on receipt of several complaints, the District Collector, Ajmer, Rajasthan issued a notice to the Respondent No.5 and the Tehsildar also submitted a letter dated 08.05.2019 confirming that the Ropeway had been built on adjacent forest land. A boundary demarcation was carried out on 10.11.2017 which revealed that the Respondent No.5 had encroached 5 to 7 feet onto land belonging to the Savitri Mata Mandir.

5. It is further stated that as per official survey of Pushkar, the Respondent No.5 was initially allotted a specific area of 30 x 20 mtrs. for the construction of the Lower Ropeway Station but on inspection and Google Earth image of the site, it was revealed that the Respondent No.5 had unlawfully expanded its construction well beyond the allotted area and encroached the land amounting to an area 4 to 5 times larger than what was originally granted under the License Agreement and had also encroached upon the adjacent forest land.

6. Matter requires consideration.

7. Issue notice to the Respondents, returnable within four weeks.

8. All the Respondents shall file their counter affidavits within four weeks.

9. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following members: -

i) The District Conservator of Forest, Ajmer, Rajasthan or his representative not below the rank of Deputy Conservator of Forest;

ii) Sub-Divisional Officer, District – Ajmer, Rajasthan; and

iii) Senior Scientist, Rajasthan State Pollution Control Board.

10. The Committee shall visit the site and submit its Fact Finding Report on affidavit within four weeks with reference to the allegations made in the Original Application.

11. If violations are found, the Committee shall recommend remedial measures as well as the action proposed to be taken against the violators.

12. The office of the Sub-Divisional Officer, Ajmer, Rajasthan shall be the Nodal Office for all logistic purposes as well as for filing the Joint Committee Report on affidavit.

13. The Respondents may collect the copy of the Original Application along with all its annexures from the office of the Tribunal or may download the same from the portal of the National Green Tribunal within 24 hours.

14. **List on 28.01.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

November 27, 2024,
Original Application No.252/2024(CZ)
SKB

ANNEXURE A/2

Fact Finding Report of the Committee

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Central Zonal Bench, Bhopal order dated 27.11.2024 in the Matter of

Original Application No. 252/2024 (CZ)

Daulat Ram

Versus

State of Rajasthan & Ors.

Members of the committee

1. Mrs. Padma Choudhary, Sub Divisional Magistrate, Tehsil- Ajmer, District-Ajmer
2. Shri Gaurav Kumar Mittal, Sub Divisional Magistrate, Tehsil- Pushkar, District-Ajmer
3. Shri Mulkesh Kumar Salwan, Assistant Conservator of Forest, Nominee of DCF, Ajmer
4. Dr. Kriti Sharma (Lab In charge), Superintending Scientific Officer, RSPCB, Kishangarh

Report of the Joint Committee constituted by Hon'ble NGT in the matter of Original Application No.252/2024; "Daulat Ram Versus State of Rajasthan & Ors.".

The Hon'ble NGT (CZ), Bhopal in OA No. 252/2024 (CZ) vide its order dated 27.11.2024 in the matter of "Daulat Ram Versus State of Rajasthan & Ors." directed inter-alia as:-

"Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee of following members:-

i) The District Conservator of Forest, Ajmer, Rajasthan or his representative not below the rank of Deputy Conservator of Forest

ii) Sub-Divisional Officer, District- Ajmer, Rajasthan

iii) Senior Scientist, Rajasthan State Pollution Control Board

The committee shall visit the site and submit Fact Finding report on affidavit within four weeks with reference to the allegations made in the Original Application."

In compliance of the Hon'ble National Green Tribunal (NGT) Central Zonal Bench, Bhopal, order dated 27.11.2024, in the matter of Original Application No. 252/2024 (CZ), committee members visited the complaint site on dated 20.12.2024 to verify the contents of the application.

A. Allegations made in the Original Application

As per the order of Hon'ble NGT dated 27.11.2024, the joint committee verified the factual status on following points:-

1. M/s Damodar Ropeways & Infra Ltd. was permitted to construct, operate and maintain an aerial ropeway system connecting the base of Savitri Mandir Hill to its summit in Pushkar, Rajasthan. In accordance to license agreement dated 02.03.2015, the project proponent was permitted to utilize 0.874 ha. of designated forest land for establishment and operation of ropeway observing all environmental norms.
2. Under the grab of construction and operation of the ropeway, M/s Damodar

Ropeways & Infra Ltd. has made encroachment to the extent of 5-7 feet onto the land allocated to Savitri Devi Mandir, causing disruption in temple surrounding.

3. Project proponent has also encroached additional forest land and Temple Trust Property causing significant environmental damage.

4. Deputy Conservator of Forest on dated 01.05.2019 issued acknowledgement of land reversion followed by Tehsildar's letter dated 08.05.2019 confirming that the ropeway had been built on adjacent forest land. A boundary demarcation was carried out on 10.11.2017 which revealed that project proponent had encroached 5 to7 feet onto land belonging to the Savitri Devi Mandir.

5. As per official survey of Pushkar, M/s Damodar Ropeways & Infra Ltd. was allotted a specific area of 30 X 20 Meters for the construction of the Lower Ropeway station. However, on inspection and Google Earth Image of the site revealed that the project proponent had unlawfully expanded its construction well beyond the allotted area, which is 4 to 5 times larger than the originally granted under License Agreement.

6. Applicant vide a letter dated 06.08.2024 has underscored the ongoing illegal encroachments by the project proponent, authorities are yet to take adequate action to remedy violations. This exacerbated environmental degradation and ecological imbalance, undermined the legal protections afforded to the temple trust and surrounding forest land.

7. Unauthorized expansions included construction of parking lots, washrooms and other facilities that have resulted in deforestation, habitat destruction directly impacting local biodiversity. The site, an ecologically sensitive zone, has suffered from noise pollution and disruption to the local wildlife due to increased human activity and ropeway operations.

8. Inadequate waste management due to influx of visitors has led to littering and pollution around the Savitri Mata Mandir, failure to manage waste threatens both the local ecosystem and visual appeal of the area.

9. M/s Damodar Ropeways & Infra Ltd. actions constitute violations of the Environmental Protection Act, 1986 which mandates compliance with environmental clearance protocols.

10. Deforestation has been undertaken without any legal permission or environmental

clearance, resulted in the removal of significant portions of the forest cover, which had severe ecological repercussions. The clearing of trees and vegetation not only violated environmental laws but also disrupted the local ecosystem, leading to habitat destruction and displacement of wildlife native to the region.

2. **Observations made during the visit dated 20.12.2024 at aerial ropeway of M/s Damodar Ropeways & Infra Ltd. (Area- 0.874 ha.)**

1. The License Agreement was made on dated 02.03.2015 between Governor of the State of Rajasthan and M/s Damodar Ropeways & Infra Ltd. for construction, communication and running of the ropeway for carriage of passengers from the foot of Savitri Mandir Hill to the top of the Savitri mandir Hill near Savitri Mata Mandir and associated amenities situated at both the ropeway station areas i.e. foot and top of Savitri Mandir Hill at Pushkar, District Ajmer.

   District Collector, Ajmer vide order dated 22.04.2016 under the provisions of Rajasthan Ropeway Act, allowed M/s Damodar Ropeways & Infra Ltd. to establish and operate aerial ropeway in public interest (Annexure-1).

2. As per revenue records, Khasra No. 2153 (0.22 ha.) and Khasra No. 2154/2744 (0.05 ha.), Village- Pushkar is a khatedari land (total of 0.27 ha.) named under Shri Kamal Mishra, Kailash Mishra, Kavita Sharma, Kishni, Naurati Devi and others (Annexure-2). Savitri Mata mandir is established on this khatedari land. It is to mention that this flat surfaced khatedari land is about 800-900 meters above on the hill top. The boundary of two villages Pushkar and Ganaheda meets on the hill top. During the visit, it was observed that there exists a permanent pillar (concreted) on the hill top approx. 15 meters from the temple boundary. However, in absence of any other permanent structure (pillar) to measure the distance, land area demarcation is not possible. Hence, it is not possible to manually demarcate land for Villages- Pushkar and Ganaheda on the hill top and to clearly determine encroachment of 5-7 feet on the temple land (Annexure-3).

3. M/s Damodar Ropeways & Infra Ltd. was permitted the construction of ropeway in Khasra No. 552, 555 & 556, Village &Tehsil- Pushkar, District Ajmer (Raj.), which is a part of forest land.

Ministry of Environment & Forest vide letter dated 27.10.2006 permitted conditional reversion of forest land of 0.874 ha. for ropeway at Savitri Hill, Pushkar, Ajmer. The compliance of above stated conditions was verified vide letter dated 29.04.2008 (Annexure-4).

4. In compliance to District Collector Office letter dated 15.02.2019, a team of officials of Forest Department and Revenue Department carried out demarcation on four points of Khasra No. 2153, Village & Tehsil-Pushkar, District Ajmer, on the basis of which, boundary demarcation of Khasra no. 2154/2744, Village & Tehsil-Pushkar, District Ajmer was done on dated 10.11.2017. The map framed for this boundary demarcation was verified by Tehsildar, Pushkar in the letter dated 08.05.2019, stating that a minor area of the khatedari land has been occupied by Ropeway.

   However, it has been observed that the boundary demarcation report dated 10.11.2017 does not clearly specifies the means of area measurement and also has not mentioned measurement of Ropeway Upper station. The boundary of Upper station sketched along the khasra No. 2153 cannot be taken as precise evidence of encroachment of land (Annexure-5).

5. During the site visit dated 20.12.2024, area measurement of Upper and Lower Ropeway stations, approach area and other facilities were carried out.

   It was observed that M/s Damodar Ropeways & Infra Ltd. has established permanent structures like ticket window, Stair Lounge, Washrooms, Cafeteria etc. within the forest land which measures approx.1504.06 sqm in place of permitted area of 224 sqm for approach, (as approved map) which reveals encroached land area of 1280.06 sqm (Annexure-6).

6. M/s Damodar Ropeways & Infra Ltd. has constructed permanent structures like Washrooms, Septic Tank, Cafeteria, DG area etc. on forest land. However, the letter dated 27.10.2006 clearly specified that forest land (reversed area) shall not be used for any other purposes than for ropeway. The removal of forest cover from this encroached forest land area is a clear violation of Forest Conservation Act 1980 and Rajasthan Forest Act, 1953.

7. Project proponent has provided solid waste collection bins near main gate entry, within lower ropeway station, at upper ropeway station and adjoining

canteen area. Waste bin is also provided within the temple premises. No solid waste was found littered within Temple premises, Ropeway stations, corridor area. Although, while travelling in the cabin through the aerial ropeway, plastic and other solid wastes was observed on the hill area.

8. M/s Damodar Ropeways & Infra Ltd. has obtained Environmental clearance vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(7g)B1(486)/13-14 dated 31.01.2014 for monocable pulsated fixed grip passenger Ropeway at Savitri Mata Temple, Pushkar, Savitri Hill, Pushkar Khasra no. 552, 555 & 556 Tehsil- Pisangan, District- Ajmer, Rajasthan with land use of 0.874ha. forest land. The project details as enumerated in Environmental Clearance includes:

   A. Ropeway upper station (30m x 20m) – 600 m^2
   B. Ropeway lower station (30m x 20m) – 600 m^2
   C. Ropeway line/corridor (720m x 10m) – 7200 m^2
   D. Approach road to the lower station (22m x 2m) - 44 m^2
   E. Provision for additional passage & other passenger facilities (15.25m x 20m) – 305m^2

   This clearly reveals that the project proponent has obtained Environmental clearance with project details different from those which were approved/allotted project areas by Forest Department.

   Consent to Establish and Renewal of Consent Operate under Air Act, 1981 and Water Act, 1974 has been issued to the project proponent vide letters dated 08.03.2016 and 11.09.2024 respectively. The Project proponent has also obtained Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 vide letter dated 18.04.2022 (Annexure-7).

9. The project proponent has submitted six monthly compliance report dated 04.07.2024 in reference to Environmental Clearance issued to it. Noise Monitoring reports enclosed with compliances, were found within the prescribed Ambient Air Quality Standards with respect to Noise (Annexure-8).

10. The forest land encroached by project proponent without seeking permission from the concerned department is a clear violation of Forest Conservation Act 1980 and Rajasthan Forest Act, 1953.

11. Photographs of the site visit are attached as **Annexure-9.**

Gaurav Kumar Mittal
SDM, Pushkar
Nominee of District Collector,
Ajmer

Mrs. Padma Choudhary
SDM, Ajmer
Nominee of District Collector
Ajmer

Mulkesh Kumar Salwan
Assistant Conservator of Forest
Nominee of DCF, Ajmer

Dr. Kriti Sharma
Lab. Incharge (Supdt. Scientific Officer)
Regional Office, Kishangarh
Nominee of RSPCB

ANNEXURE A/3

राजस्थान सरकार

कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, अजमेर–305001

कमांकः कअ/न्याय/एफ.–77/2016/105 दिनांक 22–04–2016

–:: आदेश ::–

मुख्य निरीक्षक, अधीक्षण अभियन्ता (मैकेनिकल सर्कल) सार्वजनिक निर्माण विभाग, वृत्त जयपुर ने अपने पत्रांक 1729 दिनांक 28–01–2016 द्वारा सावित्री माता मन्दिर, पुष्कर जिला अजमेर पर स्थापित रज्जू मार्ग का राजस्थान रज्जू मार्ग अधिनियम 1996 की धारा 13 उप धारा (1) के बिन्दु 'ए' से 'एफ' तक वर्णित मापदण्डो के अनुरूप निरीक्षण किया जाकर निरीक्षण रिपोर्ट प्रस्तुत की है जिसमें रज्जू मार्ग को लोक उपयोग हेतु खोले जाने योग्य पाया गया है।

इसी कम में सावित्री माता मन्दिर पहाड़ी, पुष्कर पर स्थापित रोपवे के सम्बन्ध में अधिशाषी अभियन्ता (मैके.) सा0नि0विभाग, वृत्त जयपुर (2) उपखण्ड मजिस्ट्रेट, अजमेर व (3) अधिशाषी अधिकारी, नगर पालिका, पुष्कर की संयुक्त निरीक्षण रिपोर्ट दिनांक 19–03–2016 के अनुसार राजस्थान रोपवे एक्ट के तहत रोपवे लोकहित के लिए खोला जाना उपयुक्त माना है।

अतः राजस्थान रज्जू मार्ग अधिनियम 1996 की धारा (1) के तहत मै0 दामोदर रोडवेज एण्ड इन्फ्रा लिमिटेड पंजीकृत कार्यालय 1/ए, वन्सीटार्ट रो कलकत्ता को रज्जू मार्ग लोक उपयोग हेतु उपरोक्त स्थान पर खोले जाने की अनुमति एतद्द्वारा निम्नांकित शर्तो पर प्रदान की जाती हैः–

1. रज्जू मार्ग का संचालन लोक उपयोग के लिये सूर्योदय से सूर्यास्त तक किया जा सकेगा। यदि रात्रि को भी संचालन किया जाता है तो प्रकाश एवं सुरक्षा मानकों का पूर्ण ध्यान रखा जावे।

2. रोपवे स्थल एवं आसपास के क्षेत्र पर गंदगी नहीं किये जाने और कचरा, पोलीथीन व अन्य सभी प्रकार के अपशिष्ट के निस्तारण का समुचित प्रबन्ध किया जावे।

3. यह अनुमति एक वर्ष की अवधि के लिये मान्य है। नियमानुसार नियत अवधि में निरीक्षण रिपोर्ट प्रावधानो के अनुसार प्राप्त होने पर अनुमति आगामी अवधि के लिये दी जा सकेगी।

संप्रवर्तक द्वारा लाईसेन्स एग्रीमेन्ट दिनांक 02–03–2015 में वर्णित व निम्नानुसार शर्तो एवं राजस्थान रज्जू मार्ग अधिनियम 1996 एवं राजस्थान रज्जू मार्ग नियम 2000 के प्रावधानो की पूर्ण पालना की जावेगी :–

(A) अनुज्ञप्तिधारी, इसमें इसके पूर्व मंजूर किये गये सभी अधिकारियों, स्वतन्त्रताओं, शक्तियों और प्राधिकारों का उपयोग तीस वर्ष की कालावधि के लिए करेगा, जिसकी संगणना इस करार के निष्पादन की तारीख से होगी। अनुप्ति की कालावधि, यदि

O/o District Collector Ajmer, Ph: 0145-2627421, Fax: 0145-2627450, email: rajam@nic.in

जिला कलक्टर
अजमेर

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4/5/16

अनुज्ञप्तिधारी ऐसा चाहे, इस प्रकार के खण्ड (3) में वर्णित रॉयल्टी/अनुज्ञप्ति फीस के अध्यधीन रहते हुए अनुज्ञापक द्वारा प्रति दस वर्ष की किसी कालावधि के लिए भावी विस्तार के अध्यधीन होगी।

(B) अनुज्ञप्तिधारी अनुज्ञापक को अनुज्ञप्ति की फीस का संदाय करेगा और बढ़ायी गयी कालावधि के लिए रॉयल्टी/अनुज्ञप्ति की फीस उतनी होगी, जितनी राज्य सरकार उचित रूप से अवधारित करें।

(C) अनुप्तिधारी की ओर से राजस्थान रज्जूमार्ग अधिनियम 1996 (1997 का अधिनियम सं. 18) और तद्धीन बनाये गये नियमों के उपबन्धों का या इस अनुज्ञप्ति करार के किन्हीं भी निबन्धनों और शर्तो के भंग की दशा में, अनुज्ञापन प्राधिकारी तत्काल अनुज्ञप्ति को निरस्त कर सकेगा।

(D) अनुज्ञप्तिधारी न्यूनतम भाड़ा 50/– (पचास रूपये) व अधिकतम भाड़ा 80/– (अस्सी रूपये) प्रति व्यक्ति रख सकेगा। भाडा/दर वृद्धि अनुज्ञापन अधिकारी की संतुष्टि पर अधिकतम, वर्ष में केवल मात्र एक ही बार हो सकेगा तथा किसी तरह का रद्दोबदल अनुज्ञापन अधिकारी के स्वीकृति के बिना नहीं कर सकेगा।

(E) यदि किसी व्यक्ति को रज्जूमार्ग के संनिर्माण, चालन या हटाने के दौरान किसी प्रकार की जान या माल की हानि पहुंचती है तो उसकी क्षतिपूर्ति एवं विधिक दायित्वों की समस्त जिम्मेदारी अनुज्ञप्तिधारी की होगी।

(F) अनुज्ञप्तिधारी/चालक कम्पनी किसी अन्य कम्पनी को पट्टे पर नहीं दे सकेगा एवं रज्जूमार्ग को चलाने के लिए अस्थाई रूप से किसी अन्य संस्था/व्यक्ति/फर्म/कम्पनी को उप–ठेके (Sub-Contract) पर नहीं दे सकेगा।

(G) केवल प्रशिक्षित व अनुभवी व्यक्तियों को ही रोपवे के संचालन के लिए कार्य पर रखा जायेगा।

(H) अनुज्ञप्तिधारी पर्यावरण संरक्षण अधिनियम के अद्यतन लागू प्रावधानों की पूर्ण पालना करेगा।

(I) अनुज्ञप्तिधारी रज्जुमार्ग की स्थापना और प्रचालन के उचित लेखे किसी चार्टर्ड लेखाकार द्वारा संपरीक्षित किये जायेगे।

(J) परिधि क्षेत्र में तुरन्त प्रभाव से वृक्षारोपण एवं रख–रखाव फर्म द्वारा स्वयं के खर्चे से किया जावेगा।

(K) दुर्घटना होने की स्थिति में दुर्घटना के सम्बन्ध में संप्रवर्तक/रज्जु मार्ग मै0 दामोदर रोपवेज एण्ड इन्फ्रा लिमिटेड की समस्त जिम्मेदारी रहेगी। तत्समय प्रभारी /चलाये जाने के लिए उत्तरदायी व्यक्तिय का यह कर्तव्य होगा कि वह दुर्घटना के मामले की प्रथम सूचना रिपोर्ट सम्बन्धित पुलिस थाने व अधिशाषी अभियंता (जिला निरीक्षक) सार्वजनिक

जिला कलेक्टर
अजमेर

निर्माण विभाग, अजमेर को सूचित करते हुए प्रशासन को भी अवगत करायेगा। दुर्घटना ग्रस्त व्यक्तियों को अस्पताल पहुंचाने का इन्तजाम करेगा तथा अस्पताल में इलाज हेतु समस्त खर्चे आदि का वहन भी करेगा।

(L) किसी लोक रज्जुमार्ग का संप्रवर्तक, रज्जु मार्ग तंत्र का प्रयोग करने वाले व्यक्तियों के सुरक्षित, सुविधाजनक और आरामदायक ठहराव के लिए प्रवेश और निकास स्थलों पर आवश्यक इन्तजाम करेगा।

(M) समस्त प्रवेश, निकास और प्रतीक्षा स्थलों पर शौचालय और मूत्रालय के लिए पर्याप्त सुविधाओं की व्यवस्था संप्रवर्तक द्वारा की जावेगी। .

5. नेशनल इन्श्योरेन्स कं. लिमिटेड कलकत्ता द्वारा जारी ग्रुप इश्योरेन्स पालिसी संख्या 100600/46/15/67/82000236 दिनांक 08.02.2016 की प्रति प्रस्तुत की है जिसमें इसकी एक वर्ष की वैद्यता 07–02–2017 दर्शाई गयी है। अतः वैद्यता अवधि की समाप्ति के पूर्व इसका आगामी नवीनीकरण सुनिश्चित किया जाये।

6. पर्यावरण विभाग जयपुर द्वारा जारी अनुमति पत्र क. एफ–1 (4) SEIAA/SEAG-Raj./Sectt/Project/Cat (7) (g) B1 (486) 13-14 दिनांक 31–01–2014 में दशाई गई शर्तो की पूर्ण पालना सुनिश्चित की जावे।

7. संबंधित उपखण्ड मजिस्ट्रेट एवं मुख्य निरीक्षक, अधीक्षण अभियन्ता (मैकेनिकल सर्कल) लोक निर्माण विभाग, वृत्त जयपुर वर्ष में दो बार व अधिशाषी अभियंता (जिला निरीक्षक) सार्वजनिक निर्माण विभाग, अजमेर प्रत्येक त्रैमास में एक बार रज्जु मार्ग का निरीक्षण करेगे एवं अधोहस्ताक्षरकर्ता को अपनी रिपोर्ट प्रेषित करेंगे।

8. संप्रर्वतक और उसके कर्मचारी और अभिकर्ता मुख्य निरीक्षक, अधीक्षण अभियन्ता (मैकेनिकल सर्कल) लोक निर्माण विभाग, वृत्त जयपुर और अधिशाषी अभियंता (जिला निरीक्षक) सार्वजनिक निर्माण विभाग, अजमेर को इस अधिनियम के द्वारा या अधीन उन पर अधिरोपित कर्तव्यों का पालन करने और प्रदत्त शक्तियों का प्रयोग करने के लिए सभी युक्ति–युक्त सुविधाएं प्रधान करेगे।

10. संप्रवर्तक द्वारा राजस्थान राज्जू मार्ग अधिनियम 1996 एवं राजस्थान रज्जू मार्ग नियम 2000 के प्रावधानों की पूर्ण पालना की जावेगी।

11. उक्त शर्तो का उल्लंघन होने से यह आदेश स्वतः निरस्त माना जावेगा।

OFFICE OF THE DISTRICT MAGISTRATE, AJMER

20/4

अनुज्ञापन अधिकारी
(जिला मजिस्ट्रेट)
अजमेर

क्रमांकः कअ/न्याय/एफ.–77/2016/6611–23 दिनांक 22–04–2016

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :–

1. प्रमुख शासन सचिव, पर्यटन विभाग, राजस्थान सरकार, जयपुर
2. संभागीय आयुक्त, अजमेर संभाग, अजमेर
3. पुलिस महानिक्षक, अजमेर रेंज, अजमेर
4. जिला पुलिस अधीक्षक, अजमेर
5. मुख्य निरीक्षक, अधीक्षण अभियन्ता (मैकेनिकल सर्कल) लोक निर्माण विभाग, वृत्त जयपुर
6. अति0कलक्टर एवं अति0जिला मजिस्ट्रेट (प्रशासन) अजमेर
7. मुख्य निरीक्षक, अधिशाषी अभियन्ता (मैके0) लोक निर्माण विभाग, राजस्थान सरकार, वृत्त जयपुर
8. उपखण्ड मजिस्ट्रेट, अजमेर/पुष्कर
9. अधिशाषी अभियंता (जिला निरीक्षक) सार्वजनिक निर्माण विभाग, अजमेर
10. अधिशाषी अधिकारी, नगर पालिका, पुष्कर जिला अजमेर
11. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, किशनगढ़ जिला अजमेर
12. सहायक निदेशक, पर्यटन विभाग, अजमेर
13. मै0 दामोदर रोपवेज एण्ड इन्फ्रा लिमिटेड, 1–ए, वान्सीर्टाट रो, कलकत्ता–700001 (पश्चिम बंगाल)
14. आदेश पत्रावली

20/4

जिला मजिस्ट्रेट
जिला परिषद, अजमेर
अजमेर

OFFICE OF THE DISTRICT MAGISTRATE, AJMER

ANNEXURE A/4

जमाबन्दी (प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- पुष्कर
पटवार हल्का :- पुष्कर
भू.अभि.नि. :- पुष्कर
तहसील :- पुष्कर
जिला :- अजमेर

अंतिम चौसला आधार संवत :- 2068-2071 जमाबंदी 2074 (वर्ष 2018) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 72
खाता संख्या पुराना :- 72

काश्तकार का नाम:-

1. कमलमिश्र पुत्र गण हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
2. कैलाशमिश्र पुत्र गण हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
3. कविता शर्मा पुत्री श्याम शर्मा हिस्सा- 1/128 जाति- ब्राह्मण सा. देह खातेदार
4. किशनी पत्नि जेठमल हिस्सा- 1/4 जाति- ब्राह्मण सा. देह खातेदार
5. नौरतीदेवी पत्नि बैणीगोपाल हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
6. प्रकाशदेवी पुत्री बैणीगोपाल हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
7. प्रमोद शर्मा पुत्र श्याम शर्मा हिस्सा- 1/128 जाति- ब्राह्मण सा. देह खातेदार
8. पुष्करनारायण पुत्र गोपीकिशन हिस्सा- 1/32 जाति- ब्राह्मण सा. देह खातेदार
9. वसन्तीदेवी पुत्री बैणीगोपाल हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
10. मीना शर्मा पत्नि श्याम शर्मा हिस्सा- 1/128 जाति- ब्राह्मण सा. देह खातेदार
11. यशोदादेवी पुत्री बैणीगोपाल हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
12. राधाकिशन पुत्र रामचन्द्र हिस्सा- 1/8 जाति- ब्राह्मण सा. देह खातेदार
13. लक्ष्मीनारायण पुत्र गोपीकिशन हिस्सा- 1/32 जाति- ब्राह्मण सा. देह खातेदार
14. ललितादेवी पुत्री बैणीगोपाल हिस्सा- 1/14 जाति- ब्राह्मण सा. देह खातेदार
15. विनोद शर्मा पुत्र श्याम शर्मा हिस्सा- 1/128 जाति- ब्राह्मण सा. देह खातेदार
16. विष्णुदेवी पुत्री गोपीकिशन हिस्सा- 1/32 जाति- ब्राह्मण सा. देह खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
2153	0.2200	गै.मु.मन्दिर	0.2200			नोट नं. 8 से दिनांक 09/07/2018 खसरा संख्या : 2153, 2154/2744 सभी काश्तकार पर ख.न.2153 तथा 2154/2744 पर प्रकण संख्या 2526/2018 आदेश दिनांक 20/04/2018 से आगामी दिनांक 17/08/2018 तक यथास्थिति के आदेश नोट लगा हुआ है| नोट नं. 11 से दिनांक 21/12/2018 खसरा संख्या : 2153 सभी काश्तकार पर माननीय न्यायालय राजस्व मण्डल राजस्थान अजमेर के द्वारा क्रमांक अपि./निग./2526/2018/प्राथर्ना पत्र /अजमेर /28/11/2011 के अनुसार आगामी दिनाक 27/03/2019 तक स्टे आर्डर वढाया गया | नोट लगा हुआ है| नोट नं. 13 से दिनांक 01/04/2019 खसरा संख्या : 2153, 2154/2744 सभी काश्तकार पर पर माननीय न्यायालय राजस्व मण्डल राजस्थान अजमेर के द्वारा क्रमांक अपि./निग./2526/2018/प्राथर्ना पत्र /अजमेर / आगामी दिनाक 01/05/2019 तक स्टे आर्डर वढाया गया | नोट लगा हुआ है| स्वीक्रत नामांतरकरण : 468 06/06/2018 विरासत	
2154/2744	0.0500	वारानी 2	0.0500	0.25			
कुल खसरे - 2	0.2700		0.2700	0.2500			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है \|
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है \|
नकल जारी करने की तिथि :- 24-Dec-2024

NIC

Handed over to the petitioner by the representative of user agency today 27/11/06 (CAF)

भारत सरकार,
पर्यावरण एवं वन मन्त्रालय,
क्षेत्रीय कार्यालय (मध्य क्षेत्र)
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पंचम तल, केन्द्रीय भवन,
सैक्टर एच, अलीगंज,
लखनऊ–226024
दूरभाष–2324025,
फैक्स–2326696

दिनाँक : 27.10.2006

पत्र सं0 8 बी/राज/09/10/2003/एफ.सी. 1064

सेवा में,
प्रमुख सचिव (वन),
राजस्थान शासन,
जयपुर ।

विषय : जनपद अजमेर में सावित्री पहाड़ पर रोपवे लगाने हेतु 0.874 हे0 वनभूमि का प्रत्यावर्तन ।
सन्दर्भ : राज्य सरकार का पत्रांक एफ0 1(17)वन/2003 दिनाँक 05.03.2003 ।

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महोदय,

कृपया उपरोक्त विषय पर सन्दर्भित पत्र का आशय ग्रहण करने का कष्ट करें जिसके द्वारा राज्य सरकार ने विषयांकित प्रस्ताव पर वन (संरक्षण) अधिनियम, 1980 की धारा (2) के अन्तर्गत भारत सरकार की स्वीकृति मांगी थी। प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी, राजस्थान ने अपने पत्र दिनाँक 15.09.2006 द्वारा प्रस्ताव पर जारी सैद्धान्तिक स्वीकृति आदेश में निहित शर्तों की अनुपालन आख्या इस कार्यालय में प्रेषित की है ।

अतः राज्य सरकार के प्रस्ताव पर ध्यानपूर्वक विचार करने के उपरान्त मुझे यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार जनपद अजमेर में सावित्री पहाड़ पर रोपवे लगाने हेतु 0.874 हे0 वनभूमि के प्रत्यावर्तन की स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है–

1. वन भूमि की वैधानिक स्थिति में कोई परिवर्तन नहीं होगा ।
2. वन विभाग द्वारा याचक विभाग के व्यय पर प्रभावित वृक्षों का दस गुनी संख्या में वृक्षों का रोपण किया जायेगा ।
3. वन विभाग द्वारा याचक विभाग के व्यय पर प्रस्तावित कार्यस्थल के आस-पास रिक्त पड़े स्थान पर उचित वृक्षारोपण किया जायेगा ।
4. परियोजना के निर्माण व रख-रखाव के दौरान आस-पास के क्षेत्र की वनस्पतियों एवं जीव जन्तुओं को किसी प्रकार की क्षति नहीं पहुँचाई जायेगी ।
5. प्रत्यावर्तित वन भूमि का उपयोग किसी भी अन्य प्रयोजन के लिए नहीं किया जायेगा ।
6. याचक विभाग माननीय उच्चतम न्यायालय द्वारा रिट पिटिशन 202/1995 की आई0ए0 566 में निर्धारित की गयी शुद्ध वर्तमान मूल्य (एन0पी0वी0) की राशि सम्बद्ध कोष में जमा करेगा, बाद में इस राशि को राज्य सरकार क्षतिपूरक वृक्षारोपण प्रबन्ध एवं योजना संस्था (Compensatory Afforestration, Management and Planning Agency) को हस्तांतरित करेगी ।
[illegible] तो उसका अनुपालन किया जायेगा ।

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सुविधेश
(एस0एम0 सहाय)
उप-वन संरक्षक (केन्द्रीय)

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

1. निदेशक एफ.सी., पर्यावरण एवं वन मन्त्रालय, पर्यावरण भवन सी.जी.ओ. काम्पलेक्स, लोधी रोड, नयी दिल्ली-110003.
2. नौडल अधिकारी एवं अतिरिक्त प्रधान मुख्य वन संरक्षक (वन संरक्षण), वन विभाग, वन भवन, यानिकी पथ, जयपुर, राजस्थान ।
3. मुख्य अभियन्ता (पथ), सार्वजनिक निर्माण विभाग, राजस्थान, जयपुर ।
4. आदेश पत्रावली ।

सुविधेश
(एस0एम0 सहाय)
उप-वन संरक्षक (केन्द्रीय)

9/

{कार्यालय मण्डल वन अधिकारी, अजमेर}

क्रमांक एफ { }वर्क/भवि/08/ दिनांक :————

निमित्त,

श्रीमान् वन संरक्षक,
अ ज मे र ।

विषय :- जनपद अजमेर में सावित्री पहाड़ पर रोपवे लगाने हेतु 0.874 हैक्टर वन भूमि का प्रत्यावर्तन ।

संदर्भ :- श्रीमान् अति. प्रधान मुख्य वन संरक्षक व सुरक्षा एवं नोडल अधिकारी एफ.सी.ए. राज.जयपुर का पत्रांक 261-64 दिनांक 8.1.07 एवम् आपका पत्रांक 2629 दिनांक 4.4.07 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्रांक के क्रम में निवेदन है कि भारत सरकार के पत्रांक 1064 दिनांक 27.10.2006 से सावित्री पहाड़ पर रोपवे लगाने हेतु 0.874 हैक्टर वन भूमि के उपयोग की स्वीकृती की पालना रिपोर्ट बिन्दुवार निम्नानुसार है :-

1. वन भूमि की वैधानिक स्थिति में कोई परिवर्तन नही किया जायेगा

2. याचक विभाग ने विदोहन किये जाने वाले वृक्ष 328 x 10 = 3280 वृक्षों का वृक्षारोपण हेतु क्रमशः राशि रू. 19,1000/- डी.डी. 016513 दि. 8.3.06 एवम् राशि रूपये 1,60,328/- डी.डी.नंबर 170026 दि. 25.2.08 से इस कार्यालय में जमा करा दिये गये है

3. याचक विभाग ने परियोजनास्थल के आसपास उचित वृक्षारोपण 2 है. वन भूमि में कराने हेतु रूपये 35,200/- प्रति हैक्टर की दर से राशि रूपये 70,400/- डी.डी. नंबर 170025 दि. 25.2.08 से इस कार्यालय में जमा करा दिये गये है ।

4. याचक विभाग से शर्त संख्या 4 व 5 एवम् अति. प्रधान मुख्य वन संर[क्षक] सुरक्षा एवं नोडल अधिकारी एफ.सी.ए. व राज.जयपुर के पत्रांक 261-64 दिनांक 8.1.07 में अंकित बिन्दु संख्या 2 की पालना हेतु शपथ पत्र {संलग्न} प्राप्त कर लिया गया है ।

5. शर्त संख्या 6 के अनुसार याचक विभाग ने पूर्व में भारत सरकार द्वारा जारी सैद्धांतिक स्वीकृति की अनुपालना में एन.पी.वी. की राशि क्रमशः रूपये 5,06,920/- डी.डी. नंबर 16512 दि. 8.3.06 एवं रूपये 2,97,160/- डी.डी. नंबर 378657 दि. 19.5.06 से इस कार्यालय में जमा करा दिये गये है ।

6. राज्य सरकार द्वारा अन्य कोई शर्त अधिरोपित नही की गई है ।

संलग्नः- शपथ पत्र मय 2 की छाया प्रति

भवदीय
-sd/-
मण्डल वन अधिकारी

For Damodar Ropeways & Infra Ltd.

Resident Executive

(2)

क्रमांक एफ ( ) वन्य/मंडल/08/ 5350-53 दिनांक : 29.4.08

(1)- प्रतिलिपि श्रीमान् अतिरिक्त प्रधान मुख्य वन संरक्षक सुरक्षा एवम् नोडल अधिकारी, एफ.सी.ए. राज. जयपुर को उनके संदर्भित पत्र के क्रम में सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है ।

(2)- श्री एस.ए सेन गुप्ता, महाप्रबंधक, मै. दामोदर रोपवेज एण्ड इंफ्रास्ट्रक्चर लि. (प्रा.) लि. बी.बी.डी.ओ. बॉक्स नंबर 607 कोलकत्ता को प्रेषित कर लेख है कि भारत सरकार द्वारा पुष्कर सावित्री पहाड (पुष्कर) में रोपवे लगाने हेतु वारी 0.874 है. वन भूमि के उपयोग की स्वीकृति में घोषित सभी शर्तों की पालना उपरांत स्वीकृति वारी की जाती है ।

(3)- क्षेत्रीय वन अधिकारी, पुष्कर को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है ।

(4)- श्री वी.के.गर्ग, बी-3 नंदन अपार्टमेंट-11 तिलक मार्ग सी-स्कीम, जयपुर (राज0)

मण्डल वन अधिकारी
अजमेर

/सी.एल./

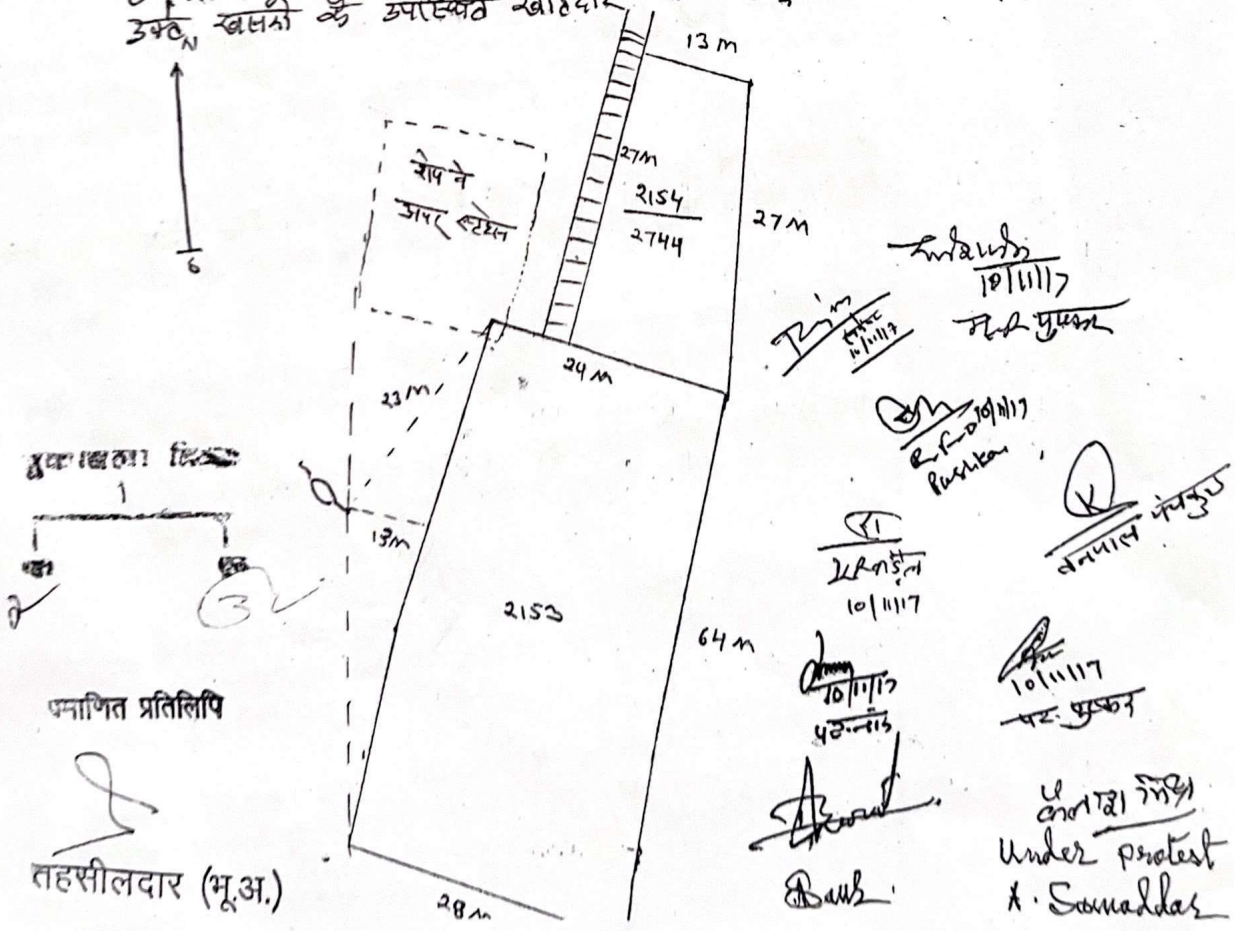
For Damodar Ropeways & Infra Ltd.

Resident Executive

ANNEXURE A/6

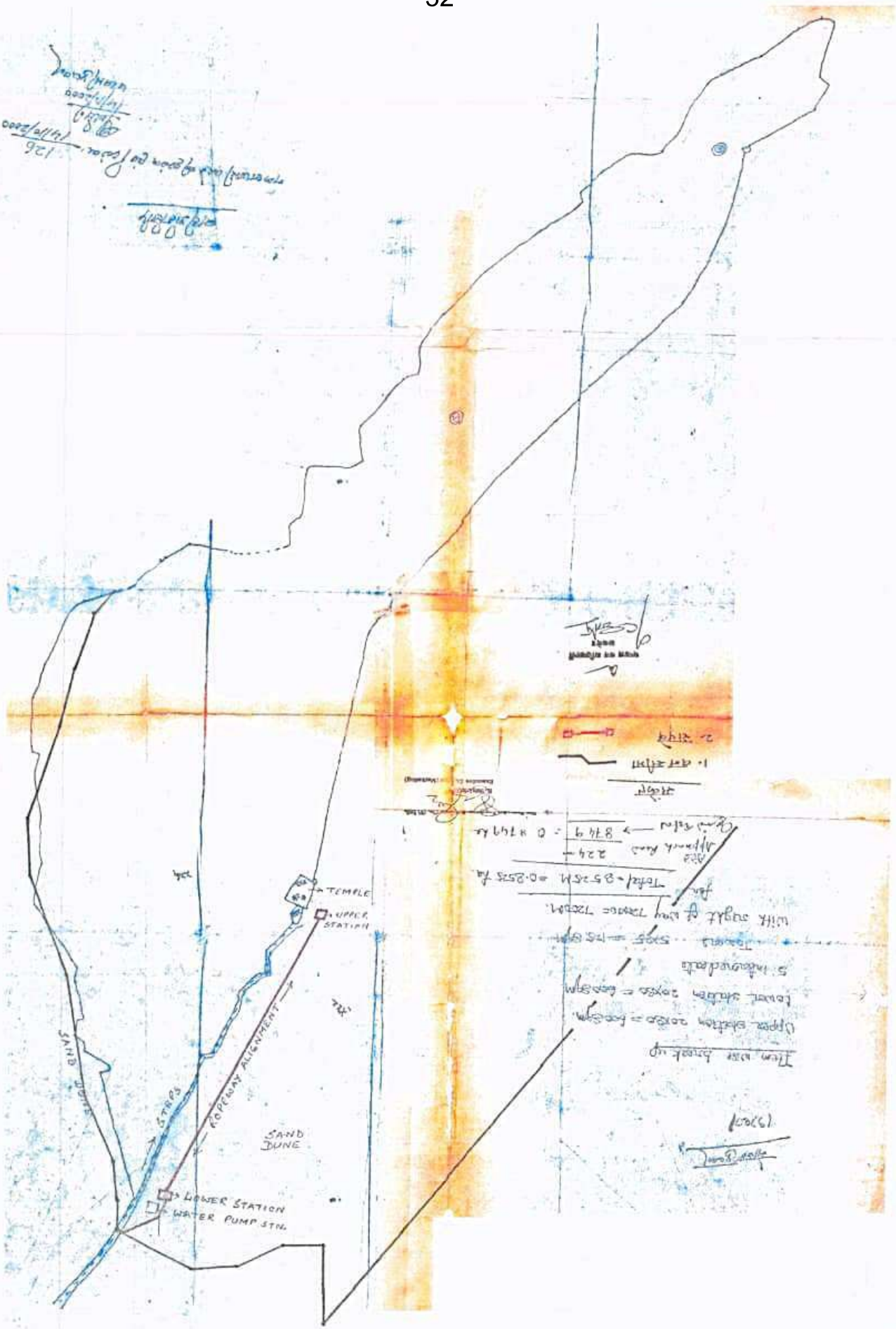
मौका-पर्चा

आज दिनांक 10.11.17 को श्रीमान तहसीलदार सा. पुष्कर के आदेश क्रमांक अ० अ०/ही० व्य०/2017/65 दिनांक 6.11.17 की पालना मे मापत्व ग्राम पुष्कर के ख.नं. 2153, 2154/2744 पर अ० अ० कि० राजेश जैन, रामप्रकाश इन्दौरिया व पटवारी गण रमेशचन्द्र पटवारी पुष्कर गजराज, क्षेत्रीय वन अधिकारी पुष्कर सर्वेयर राकेश खत्री, वनपाल कैलाश गुर्जर एवं वनपाल नाका पंचकुंड स्थल के साथ मौके पर पहुँचे। मौके पर ग्राम गनोड़ा व ग्राम पुष्कर के सीमाचिन्ह व साविली माता मन्दिर के पुराने निर्माण का आधार मान कर ख.नं. 2153 के चारों बिन्दु कायम किये गये व उक्त बिन्दुओं के आधार पर ख.नं. 2154/2744 के चारों बिन्दु कायम किये गये, जिसका नक्शा निम्नानुसार है। मौका पर्चा तैयार कर सुनाया गया तथा उपस्थित के हस्ताक्षर कराये गये। उक्त खसरो के उपस्थित खातेदार के हस्ताक्षर कराये गये।



प्रमाणित प्रतिलिपि

तहसीलदार (भू.अ.)


TEMPLE
UPPER STATION
ROPEWAY ALIGNMENT
STEPS
SAND DUNE
LOWER STATION
WATER PUMP STN.

मौका पर्चा.

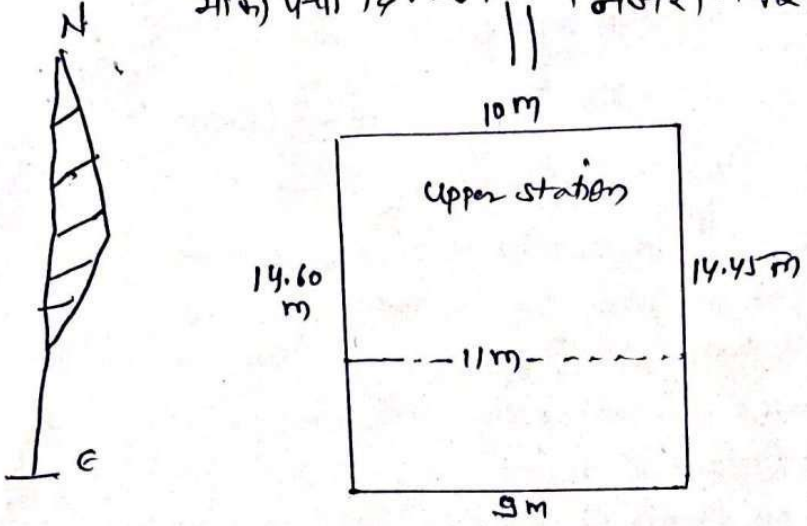
आज दिनांक 20.12.24 को अमान जिला कलक्टर के ज्ञा.मेमो. अजमेर के आदेश क्रमांक: क.अ/विधि/अधिकरणवाद/2024/4771-72 दि. 18.12.24 की अनुपालना में, माननीय न्यायालय राष्ट्रीय हरित अधिकरण, केन्द्रीय क्षेत्रीय पीठ भोपाल में विचाराधीन मूल आवेदन पत्र सं. 252/2024 दौलतराम बनाम राजस्थान राज्य व अन्य में पारित आदेश दि. 27.11.24 की पालना में निम्न अधिकारियों की उपस्थिति में मैसर्स दामोदर रोपवे एण्ड इन्फ्रा लि. के द्वारा ब्राम-पुष्कर में संचालित रोपवे के उपयोग में ली जा रही भूमि क्षेत्र/अतिक्रमण की स्थिति को देखने के लिए मौके की विजिट की गई -

1. श्री गौरव कुमार मित्तल उपखण्ड अधिकारी मेमो. पुष्कर
2. डॉ. कृति शर्मा, अधीक्षण वैज्ञानिक अधिकारी राज. राज्य जल्द नियंत्रण-मण्डल, किशनगढ़ (अजमेर)
3. श्री मुकुलेश सांगवान, सहायक वन संरक्षक, अजमेर
4. उपरोक्त अधिकारियों की मौजूदगी में सावित्री माता रोपवे के द्वारा उपयोग में ली जा रही भूमि का निरीक्षण किया गया। इसमें रोपवे कंपनी के द्वारा अपर स्टेशन एवं लोअर स्टेशन पर जो भूमि उपयोग में ली जा रही है, उसकी मौका अनुसार नाप-जोख की गई, जिसका नजरी नक्शा, इस मौका पर्चा के साथ संलग्न है

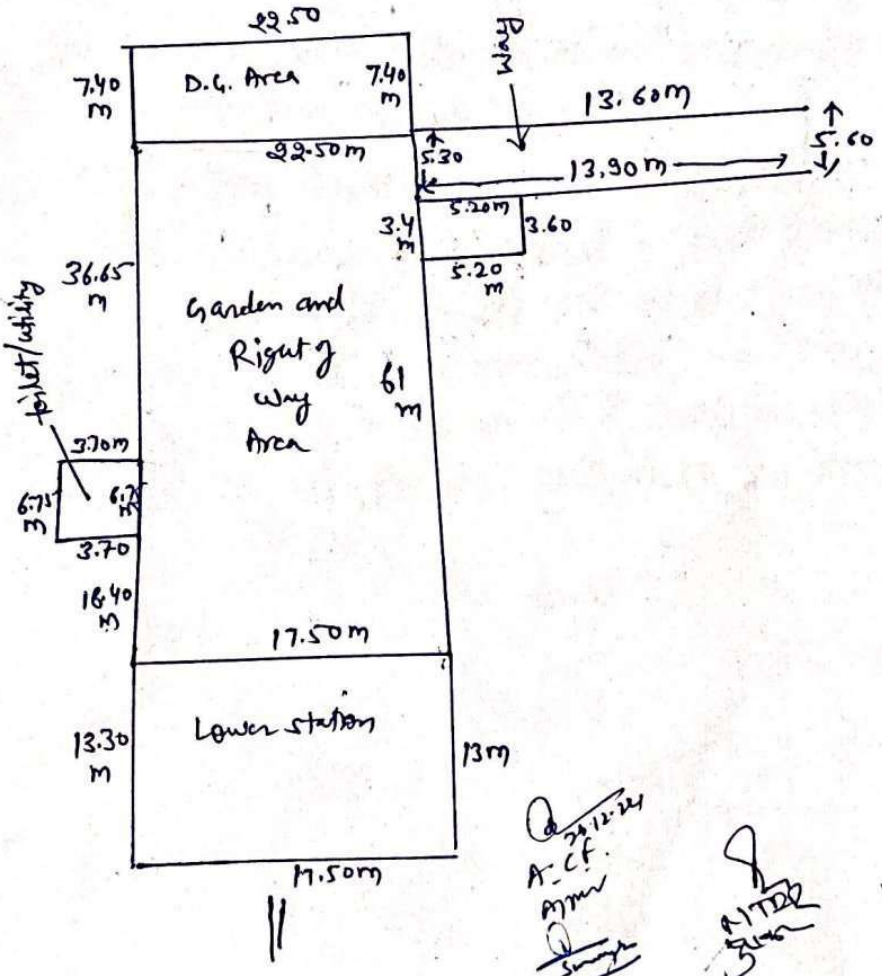
उपखण्ड अधिकारी
पुष्कर (अजमेर)

DAMODAR ROPEWAYS & INFRA LTD. PUSHKAR

मौका पर्चा दि. 20.12.24 नजरी नक्शा



26°28'30" N
74°32'23" E



A-CF. Ajmer

उपखण्ड अधिकारी
पुष्कर (अजमेर)

DAMODAR ROPEWAYS & INFRA LTD. PUSHKAR

ANNEXURE A/8

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

File No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(7(g)B1(486)/13-14 Jaipur, Dated: 31 JAN 2014

To,
M/s Damodar Ropeways & Infra Ltd.
1/A, Vansittart Row,
Kolkata – 700001.

Sub: E.C. for Monocable Pulsated Fixed Grip Passenger Ropeway at Savitri Mata Temple, Pushkar, Savitri Hill, Pushkar Khasra No. 552, 555 & 556 Tehsil Pisangan District Ajmer, Rajasthan.

Sir,

This has reference to your application dated 7.09.2012 seeking environmental clearances for the above project under Environment Management Plan Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Management Plan Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, Environment Management Plan, Environment Management Plan and additional clarifications furnished in response to the observation of the State Level Expert Committee Rajasthan, in its meeting held on 26-27.08.2013 & 26-27.12.2013.

2. **Brief details of the Project:**

	Category / Item no.(in Schedule):	7(g)B1
	Location of Project	Ropeway at Savitri Mata Temple, Pushkar, Savitri Hill, Pushkar Khasra No. 552, 555 & 556 Tehsil Pisangan District Ajmer, Rajasthan.
	Land Use	0.874 ha. Forest land. (NoC from Forest Department submitted) vide letter no. 1064 dt. 27.10.2006.
	Proposed Capacity	Capacity (a) 300 PPH initial (b) 480 PPH designed Length 750 mtr. (approx), Level Difference 200 mtr. (Approx)
	Project Details	1. Ropeway Upper Station (30m x 20 m) - 600 m^2 2. Ropeway Lower Station (30m x 20 m) - 600 m^2 3. Ropeway Line / Corridor (720m x 10 m) - 7200 m^2 4. Approach Road to the lower station (22m x 2m) - 44 m^2 5. Provision for additional passage & other passenger facilities (15.25m x 20m) - 305 m^2 6. Total visitors including staff – 2121
	Technical Parameters	System - Fixed Grip Pulsed Monocable Capacity - 300 Passenger per Hour (initial) - 480 Passenger Per Hour (design) Speed - variable (0 to 3.0 M/ Second) Length - 720 M (Approx.) Level Difference - 200 m (Approx.) Rope - 42 mm dia. 6 x 19 FMC seal construction

For Damodar Ropeways & Infra Ltd.

Resident Executive

		No. of Groups of cabin -	4 group
		No. of cabins per group -	3 cabins in each group (for 6 seater) 4 cabins in each group (for 4 seater)
		Cabin capacity -	4/6 seater
		Main drive motor -	155 KW
		Power supply at station -	415 v, 3 ph, 50 Hz
		Backup power -	DG set of 300 KVA at lower station DG set of 5 KVA at Upper station
	Expected Cost:	Rs. 790 lacs	

Water Requirement & Source

Purpose	Ropeway User	Staff	Water requirement (in KLD)	Waste Water discharge (in KLD)
Drinking	1575	63	1.6	Nil
Flushing	7350	252	7.6	7.6
Hand washing	1575	63	1.6	1.4
Horticulture	-	-	1.0	Nil
Total	10500	378	11.8	9.0

Fuel & Energy:-

Power required:-

1. 150 KW and will be sourced from the State Electricity Board.
2. D.G. set (1 x 300 KvA) at lower station,& (1 x 5 KvA at upper station).

Environment Management Plan

S. No.	Description	Capital Cost (Rs. in Lacs)
1	Landscaping	2.00
2	Acoustic Treatment	2.00
3	Solid Waste Management	1.00
4	Miscellaneous	1.00
5	Septic Tank & Soak Pit	4.00
	Total	10.00

Solid Waste Management

Type of Waste	Colour of Bin	Category	Disposal Method	Total Waste kg/day
Organic Waste	Green	Bio Degradable	The waste shall be sent to Solid waste site	3.2
Recyclable Waste	Blue	Recyclable	Collected and given to approved recycler	13.0
Total				16.2

CSR Activates — Not provided

Present Status :-

1. In the 48th meeting held on 25-26 October 2012, the TOR for EIA study and TOR were issued.
2. In compliance of this proponent has submitted EIA report along with minutes of public hearing.
3. The following short comings were observed in compliance report :-

   The proper map showing 10 km. area around the project site has not been submitted even in the map submitted by proponent protected forest areas and reserved forest areas are not marked. These areas should be marked on proper covering in area of 10 km. radial distance from project site.

   The Land Use map submitted by the proponent is at the scale of 1:50,000 where as it should be on 1:25,000 scale. This map should

For Damodar Ropeways & Infra Ltd.

Resident Executive

		be based on latest satellite imagery. In the report at page 41 of chapter 4 maximum humidity quoted for the month December 2012 is 94% which needs to be explained. Green belt/land scape plan not provided. Contour map indicating slop and showing drainage pattern and out fall has not been submitted. It should be submitted. Details of CSR plan not given. It should be submitted. Development strategies of the area have not been given. It should be submitted.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

(A) Specific Conditions:

(i) The project proponent should implement all the measures that have been suggested by them in their clarification letter no. DLR/2013-14/04 dated 09-12-2013. provided to the SEAC.
(ii) No solid wastes/effluents should be discharged into the lake.
(iii) All requisite safety measures stipulated for ropeway should be strictly adhered to.
(iv) The ropeway project should not obstruct/pass through the public access area.
(v) It should be ensured that toilets which are proposed to be constructed for the tourist should have proper treatment facilities.
(vi) It should be ensured that adequate parking facilities for the tourist are provided. There should be no spillage of vehicles of the tourists coming for the ropeway on the road.
(vii) The PP should comply with the provisions in Environmental Impact Assessment Guidance Manual for AERIAL ROPEWAYS published by MoEF in February 2010.

(B) General Conditions:

(i) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
(ii) Borrow sites for earth, quarry sites for construction must be identified keeping in view the following:
(a) No excavation or dumping on private property is carried out without written consent of the owner. The solid waste generated shall be safely disposed of or used in the project itself.
(b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
(c) Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area; and
(d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water.
(iii) The construction material should be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority should be obtained in this regard.
(iv) Adequate precautions should be taken during transportation of the construction material so that it does not affect the environment adversely.
(v) Borrow pits and other scars created during the construction should be properly levelled.
(vi) The project-affected people, if any, should be adequately rehabilitated and the details in this regard should be furnished to the Ministry.
(vii) Adequate financial provision must be made in the project to implement the aforesaid safeguards.
(viii) Adequate environmental safeguards shall be undertaken to minimize the input due to transportation of construction material from the quarries. The quarries shall be rehabilitated.
(ix) Full support should be extended to the officers of RPCB/MoEF Regional Office at Lakhnow/SEIAA/SEAC,Rajasthan by the project proponents during their inspection of the project for

For Damodar Ropeways & Infra Ltd.

Resident Executive

monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigative measures and other environmental protection activities.

(x) A six-Monthly monitoring report shall be submitted to the Regional Office of RPCB/MoEF Regional Office at Lakhnow/SEIAA regarding the implementation of the stipulated conditions.

(xi) The SEIAA,Raj. or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.

(xii) The SEIAA,Raj. reserves the right to revoke this clearance if any of the conditions stipulated are not complied with to the satisfaction of the Ministry.

(xiii) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the SEIAA,Raj.

(xiv) The project proponents shall inform the MoEF, Regional office as well as the SEIAA,Raj. the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

(xv) A copy of the clearance letter will be marked to concerned Panchayat, from whom any suggestion/representation has been received while processing the proposal.

(xvi) State Pollution Control Board should display a copy.of the clearance letter at the Regional Office, District Industries Centre and Collector`s Office/Tehsildar`s office for 30 days.

(xvii) The project proponent should advertise at least in two local newspapers widely circulated in the region around the project., one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http.///www.envfor.nic.in The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry atChandigarh.

(xviii) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

(Sankatha Prasad)
Member Secretary,
SEIAA Rajasthan

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment and Forest, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Shri Moti Lal Daima, Member, SEIAA, Rajasthan, 48/9, Moti Path, Mansarovar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Nodal Officer (Departmental Website), Department of Environment, Government of Rajasthan, Jaipur with the request to upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)

For Damodar Ropeways & Infra Ltd.

Resident Executive

4

ANNEXURE A/9

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Ajmer(Pushkar)/2191(1)/2015-2016/8546-8548
Order No : 2015-2016/MUID/3232 Dispatch Date: 08/03/2016
Unit Id : 63562

M/s DAMODAR ROPEWAYS AND INFRA LIMITED

Monocable Pulsated Fixed Grip Passenger Ropeway
At Savitri Mata Temple, , Pushkar Tehsil:Ajmer
District:Ajmer

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 10/04/2015 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **,is hereby granted** for your **Ropeways plant** situated / proposed at **Monocable Pulsated Fixed Grip Passenger Ropeway At Savitri Mata Temple Tehsil:Pushkar District:Ajmer** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **10/04/2015** to **31/03/2018 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Ropeway Tourist Activity	Product	480 PERSONS PER HOUR

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

For Damodar Ropeways & Infra Ltd.

Resident Executive

Signature Not Verified
Digitally signed by VEER SINGH BRIJVASI
Date: 2016.03.08 13:24:59 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Ajmer(Pushkar)/2191(1)/2015-2016/8546-8548
Order No : 2015-2016/MUID/3232 Dispatch Date: 08/03/2016
Unit Id : 63562

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	9.000	NIL	9.000 On Land For Plantation/Horticulture /Other uses

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(300KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
D.G. Set(5KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water.** The main parameters for regular monitoring shall be as under.

For Damodar Ropeways & Infra Ltd.

Resident Executive

Signature Not Verified
Digitally signed by VEER SINGH BRIJVASI
Date: 2016.03.08 13:24:59 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Ajmer(Pushkar)/2191(1)/2015-2016/8546-8548
Order No : 2015-2016/MUID/3232 Dispatch Date: 08/03/2016
Unit Id : 63562

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Phosphate as P	Not to exceed 1.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

8 That the unit shall obtain all required necessary permissions from concern authority and district administration, Kishangarh (Ajmer) for Establishment of this Monocable Pulsated Fixed Grip Passenger aerial ropeway.

9 That this Consent to establish is valid for Transportation Service of People from foot of Savitri hill to a point near the Savitri Mata Temple at top of the hill by Ropeway Tourist Activity - 480 persons/hour only. For any change in product & its capacity, the unit has to seek fresh consent to establish.

10 That the unit shall provide acoustic enclosure and adequate stack height with Two D.G.Set 1 x 300 KVA and 1 x 5 KVA. The unit shall not allow to install any other air pollution source without prior permission of the Board.

11 That the industry shall dispose the domestic waste water in scientific manner through adequately designed treatment system to avoid ground water contamination in and around the area.

12 That the entire treated sewage shall be utilized within premises for horticulture/plantation etc or into the soakage trenches and zero discharge status shall be maintained outside the premises.

13 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008.

14 That the unit shall comply with the condition of the Environment Clearance issued by SEIAA, jaipur vide letter no. F1 (4) /SEIAA/ SEAC -Raj/ Sectt/ Project/ Cat (7(g)B1 (486) /13-14, Jaipur dated 31/01/2014.

15 That the unit shall make adequate arrangements for not entering any waste water into Pushkar Lake with rain water.

16 That the unit shall not allow to making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.

For Damodar Ropeways & Infra Ltd.

Resident Executive

Signature Not Verified
Digitally signed by VEER SINGH BRIJWASI
Date: 2016.03.08 13:24:59 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302
004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Ajmer(Pushkar)/2191(1)/2015-2016/8546-8548
Order No : 2015-2016/MUID/3232
Unit Id : 63562 Dispatch Date: 08/03/2016

17 That the unit shall meet out its water requirement through PHED water supply & tanker supply connection only and shall not abstract any ground water without prior NOC from CGWA.

18 That the unit shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.

19 That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.

20 That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.

21 hat this consent to establish shall be subject to compliance of any direction or order passed by Court of Law in the matter.

22 That if the project cost exceeds Rs.7.90 Crores, the unit shall take/obtain modification in consent to establish after paying fee as applicable.

23 That the unit shall provide and maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/ other process will retained in the trap.

24 That the unit shall explore the possibility of installation of STP of required size, considering the location of the project near lake Pushker to avoid possibility of groundwater contamination in nearby area.

25 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.

26 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board. for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Establish shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s).

For Damodar Ropeways & Infra Ltd.

Resident Executive

Signature Not Verified
Digitally signed by VEER SINGH BRIJVASI
Date: 2016.03.08 13:24:59 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Ajmer(Pushkar)/2191(1)/2015-2016/8546-8548
Order No : 2015-2016/MUID/3232 **Dispatch Date:** 08/03/2016
Unit Id : 63562

Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[MUID]

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh requested to verify the compliance of CTE conditions and forward the detailed inspection report for further necessary action within 06 month.
2 Master File.

Group Incharge[MUID]

For Damodar Ropeways & Infra Ltd.

Resident Executive

Regional Office Kishangarh

Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111

Registered

File No : F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/1367-1368

Order No : 2024-2025/Kishangarh/15469 **Date:** Sep 11 2024 1:39PM

Unit Id : 63562

M/s DAMODAR ROPEWAYS AND INFRA LIMITED

Monocable Pulsated Fixed Grip Passenger Ropeway At Savitri Mata Temple, , Pushkar Tehsil:Pushkar District:Ajmer

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 20/05/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Monocable Pulsated Fixed Grip Passenger Ropeway At Savitri Mata Temple Pushkar Ajmer plant** situated at **Monocable Pulsated Fixed Grip Passenger Ropeway At Savitri Mata Temple, Pushkar Tehsil:Pushkar District:Ajmer** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **20/05/2024** to **30/04/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
ROPEWAY TOURIST ACTIVITY PASSENGER CAPACITY	Activity	480.00 PERSONS PER HOUR

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Validity unknownSignature valid
Digitally signed by M[illegible]i Khandelwal
Date: 2024.0[illegible]59:59 IST
Reason: SelfA[illegible]ed
Location:

Regional Office Kishangarh

Rajasthan State Pollution Control Board

Kishangarh

Phone:01463-250111

Registered

File No : F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/1367-1368

Order No : 2024-2025/Kishangarh/15469 Date: Sep 11 2024 1:39PM

Unit Id : 63562

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	9.000	NIL	9.000 Septic Tank and Soakpit

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG SETS(400KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , AIR PRE HEATER DUST COLLECTOR	--	--

6 That this consent is being issued considering the total capital investment of Rs. 955.00 lacs.

7 That this Consent to operate is valid for Transportation Service of People from foot of Savitri hill to a point near the Savitri Mata Temple at top of the hill by Ropeway Tourist Activity -480 persons/hour only. For any change in product & its capacity, the unit has to seek fresh consent to establish.

8 This consent to operate shall also be considered for the period from 01.03.2024 to 19.05.2024.

9 That the unit shall maintain acoustic enclosure and adequate stack height with 1 x 400 KVA D.G. set. The unit shall not allow to install any other air pollution source without prior permission of the Board.

10 That the entire sewage shall be disposed through septic tank and soakpit and zero discharge status shall be maintained outside the premises.

11 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016.

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/1367-1368
Order No : 2024-2025/Kishangarh/15469 Date: Sep 11 2024 1:39PM

Unit Id : 63562

12 That the unit shall comply with the conditions of the Environment Clearance issued by SEIAA, jaipur vide letter no. F1(4)/SEIAA/SEAC -Raj/Sectt/ Project/ Cat(7(g)B1 (486)/13-14,Jaipur dated 31/01/2014.

13 That the unit shall also comply with the amendment made vide letter no. F(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a) B2(486)/14-15, Jaipur dated 03.11.2017 in the Environment Clearance issued by SEIAA, Jaipur vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/ Cat (7(g)B1 (486) /13-14, Jaipur dated 31/01/2014.

14 That the unit shall make adequate arrangements for not entering any waste water into Pushkar Lake with rain water.

15 That the unit shall not allow to making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.

16 That the unit shall meet out its water requirement through PHED water supply & tanker supply connection only and shall not abstract any ground water without prior NOC from CGWA.

17 That the unit shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality

18 That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.

19 That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.

20 That the unit shall explore the possibility of installation of STP of adequate capacity.considering the location of the project near lake Pushker to avoid possibility of groundwater contamination in nearby area.

21 That the industry shall carryout ambient air quality monitoring and waste water testing from the State Board or MOEF approved laboratory on payment basis within three months to confirm the compliance of the emission and discharge standards and submit report to the State Board

22 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.

23 That in case of usage of ground water, the project proponent must obtain NOC from CGWA within one month from the date of issue of CTE/ CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

24 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

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Digitally signed by M[illegible]i Khandelwal
Date: 2024.0[illegible]59:59 IST
Reason: SelfA[illegible]ed
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/1367-1368
Order No : 2024-2025/Kishangarh/15469 Date: Sep 11 2024 1:39PM

Unit Id : 63562

25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**

26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

28 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

29 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

30 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

31 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

32 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

33 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

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Digitally signed by [illegible]i Khandelwal
Date: 2024.0[illegible]59:59 IST
Reason: SelfA[illegible]ed
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/1367-1368 Date: Sep 11 2024 1:39PM
Order No : 2024-2025/Kishangarh/15469

Unit Id : 63562

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Kishangarh]

(A): **Copy to:-**

1 Master File.

Regional Officer[Kishangarh]

Validity unknownSignature valid
Digitally signed by M[illegible]i Khandelwal
Date: 2024.0[illegible]59:59 IST
Reason: SelfA[illegible]ed
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 **Date:-** 18/04/2022

Unit Id : 63562

M/s DAMODAR ROPEWAYS AND INFRA LIMITED
Monocable Pulsated Fixed Grip Passenger Ropeway At Savitri Mata Temple, ,
Pushkar Tehsil:Pushkar
District:Ajmer

Sub:- Authorization for operating a facility for Generation, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 21/12/2021 received on 21/12/2021 and subsequent corresponde

Sir

1 Number of authorization RPCB/HWM/2022-2023/HBC/HSW/1.

2 Application Number : 274687 dated : 21/12/2021 .

3 **Manager - Projects of M/s DAMODAR ROPEWAYS AND INFRA LIMITED is hereby granted an authorization based on the enclosed signed inspection report for Generation, Storage of Hazardous waste on the premises situated at Savitri Mata Temple, Pushkar Tehsil: Ajmer District: Ajmer.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	130.00 LITRES/ANNUM	Sold To registered recycler

4 The authorization shall be in force for period from **21/12/2021** to **30/11/2026** .

Validity unknownSignature vaiid
Digitally signed by Amit Juyal
Date: 2022.04.18 18:08:04 IST
Reason: Self Attested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 **Date:-** 18/04/2022

Unit Id : 63562

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 **Date:-** 18/04/2022

Unit Id : 63562

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any furthor notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**

6 **That display board of size 6' x 4' shall be provided at main gate within a period of 15 days and shall submit compliance report to this office as well as to Regional Office, Kishangarh**

7 **That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 by the State Board.**

8 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

9 **That no other waste or hazardous waste except those mentioned above i.e Used or spent oil (category-5.1) shall be sold to registered recycler, or after processing without prior & valid authorization under approval of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

10 **That this authorization shall be subjected to valid consent to operate under the provisions of Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 issued by the State Board.**

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 Date:- 18/04/2022

Unit Id : 63562

11 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.

12 That unit shall provide display Board at main gate, of size 4'×6' in English and local language and shall submit photographic proof of hazardous waste storage area along with display board to the State Board within 10 days of issuance of this authorization.

13 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during transportation shall be borne by sender/receiver whoever arrange the transportation.

14 That the industry shall carry out disposal/ reprocess/ to registered site for hazardous and other waste as per the terms and conditions of the guidelines framed by the CPCB dated 07.07.2017.

15 Industry shall comply the emission standards during disposal/processing as per emission standards notified vide GSR 497 (E), dated 10.05.2016.

16 That the industry shall ensure the compliance of all the conditions stipulated in the consent to operate issued under Air Act 1981 and Water Act 1974 during the disposal/process of hazardous waste.

17 That the industry shall sale used or spent oil to M/s Bharat Petro Industries, Plot No. 3A, Khodamata Industrial area, Udaipur kalan, Silora, Kishangarh, the industry shall comply with all the requirements in accordance with the Public Liability Insurance Act 1991 and as amended.

18 That the management of disposal of Used or Spent oil shall be in the hands of the skilled person, competent to manage the disposal of hazardous waste in an environmentally sound manner.

19 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.

20 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 **Date:-** 18/04/2022

Unit Id : 63562

21 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.

22 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.

23 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.

24 The operator of the facility shall liable to comply any other conditions as per the guidelines isssued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.

25 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force,rests with the industry/unit/project proponent.**

26 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840Fax: 0141-2716840

Registered

File No: F(HSW)/Ajmer(Pushkar)/1(1)/2022-2023/376-378 **Date:-** 18/04/2022

Unit Id : 63562

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control BoardKishangarh may also be directed to inspect the unit for monitoring the compliance of authorization conditions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send inspection report to HO

2 Master File

Group Incharge

ANNEXURE A/10

DRIL

DAMODAR ROPEWAYS & INFRA LIMITED

DRIL/2024-25/254

Date-04.07.2024

To,
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Jaipur
A – 209 & 218, Aranya Bhavan
Mahatma Gandhi Road, Jahalana Institutional Area
Jaipur - 304002

Subject: Submission of Half Yearly Report for Monocable Pulsated Fixed Grip Passenger Ropeway at Savitri Mata Temple, Pushkar, District- Ajmer (Rajasthan) from December-2023 to July-2024

Reference No. - Environment Clearance Letter No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat (7(g) B1 (486)/13-14, Jaipur, Dated: 31.01.2014).

Dear Sir,

We do here by submitting the half yearly report of EC condition with respect to Monocable Pulsated Fixed Grip Passenger Ropeway located in Pushkar-Ajmer district of Rajasthan state from December-2023 to July-2024.

We assured that we comply all the conditions laid down in the consent letter and also abide to follow all the Rules & Regulations.

Thanking You.

Yours faithfully
For Damodar Ropeways & Infra Limited

Debsena Ghosh
(Environment Management Department)

Enclosures:

1. Half Yearly Status of Compliance of Environment Conditions.
2. **Annexure-I -** Inspection Reports of the Executive Engineer, PWD, Mech. DN.-I Jaipur dtd: 30/05/2024 (II rd quarter) & dtd: 17/05/2024 for (Annual Inspection).
3. **Annexure – II –** Environmental Parameters Monitoring Reports as Annexue - I

HALF YEARLY ENVIRONMENTAL REPORT- SIX MONTHLY

(Period – December , 2023 to July , 2024)

Status of the compliance to the condition of Environment Clearance

(**Reference:** F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat (7(g) B1 (486)/13-14, Jaipur, Dated: 31.01.2014)

(A) Specific Conditions:

Sl.No.	Conditions	Status
1.	No Solid wastes/ effluents should be discharged into the lake	Complied. 1. No Effluent is generating from our site. 2. Solid waste that generating is being sent to Municipality Solid waste dumping site.
2.	All requisite safety measures should be strictly adhered to.	Copy of Inspection Report of The Executive Engineer, PWD, Mech.DN.-I Circle, Jaipur dtd: 30/05/2024 (II rd quarter) & dtd: 17/05/2024 for (Annual Inspection). is attached.
3.	The ropeway should not obstruct/pass through the public access areas.	Complied.
4.	The toilets which are proposed to be constructed for the tourist should have treatment facilities.	Complied. Septic tank and Soak pit of adequate capacity is being used.
5.	Adequate parking facilities for the tourist are provided. There should be no spillage of vehicles of the tourists coming for the ropeway on the road.	Complied.

6.	The project proponent should comply with the provision in Environment Impact Assessment Guidance Manual for Aerial Ropeways published by MOEF in February 2010.	Complied.

(B) General Conditions:

Sl. No.	Conditions	Status
1	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Complied.
2	Borrow sites for earth, quarry sites for construction must be identified keeping in view the following:	
	a) No excavation or dumping on private property is carried out without written consent of the owner. The solid waste generated shall be safely disposed of or used in the project itself.	Complied.
	b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations	Complied.
	c) Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area.	Complied.
	d) Construction spoils including bituminous material and other hazardous material must not be allowed to contaminate water	Complied.

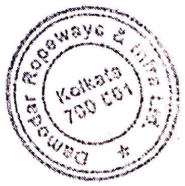
	courses and the dump sites for such material must be secured so that they should not leach into the ground.	
3.	The construction material should be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority should be obtained in this regard.	Complied.
4.	Adequate precautions should be taken during transportation of the construction material so that it does not affect the environment adversely.	Complied.
5	Borrow pits and other scars created during the construction should be properly leveled.	Complied.
7.	Full cooperation shall be extended to the officers of RPCB/ MOEF Regional Office at Lucknow/ SEIAA/SEAC, Rajasthan during their inspection of the project for monitoring purpose by furnishing full details and action plan including action taken reports in respect of mitigate measures and other environmental protection activities.	Cooperation being extended to all concerns officers.
8.	Six monthly monitoring reports to be submitted to the Regional Office of RPCB/ MOEF Regional office at Lucknow / SEIAA regarding the implementation of the stipulated conditions.	Latest Environmental Parameters Monitoring Reports attached as **Annexure – II**.
9.	The SEIAA, Rajasthan or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which would be compiled with.	Agreed.
10.	The SEIAA, Rajasthan reserves the right to revoke this clearance if any of the conditions	Noted.

	stipulated are not compiled to the satisfaction of the Ministry.	
11.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the SEIAA, Rajasthan.	Noted.
12.	The project authorities shall inform the MOEF, Regional Office as well as the SEIAA, Rajasthan the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.	Complied. Date of start of land development work at the month of April, 2013 and commissioning of plant is 3rd May, 2016.
13.	A copy of the clearance letter shall be sent to concerned Panchayat, from whom Suggestions/representations, has been received while processing the proposal.	Complied.
14.	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in. The advertisement should be made within 7 days from the date of issue of clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Chandigarh.	Complied.
15.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30	Noted.

	days as prescribed under Section 16 of the National Green Tribunal Act, 2010	

Annexure – I

(PWD Inspection Report)



OFFICE OF THE SUPERINTENDING ENGINEER
P.W.D. MECHANICAL CIRCLE JODHPUR

S.No. -

Date –

The District Collector
Ajmer (Rajasthan)

Subject :- Regarding annual inspection of Savitri Mata Mandir Ropeway , Pushkar,Ajmer (Rajasthan)

Sir ,

In accordance with the Rajasthan ropeways act 1996 Chapter V , para 13(1) 'a' to 'f ', rule3(2), the inspection of the Savitri Mata Mandir Ropeway ,Puskar,Ajmer (Rajasthan) is carried out by the undersigned and found suitable for its safe operation and transportation of the people/ visitors (from LTP to UTP & Viceversa).

Your's Faithfully

— sd —

(Sunil Kumar Bheemwal)
Chief Inspector Ropeways (Raj.)
Superintendent Engineer
P.W.D. Mechanical Circle Jodhpur(Raj.)

Enclosure :- Annual inspection report

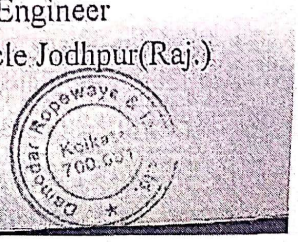
S.No. - 88

Date – 17.5.24

Copy forwarded to the following for informations please -

1. The Chief Engineer & Additional Secretary PWD , Rajasthan , Jaipur.
2. The Chief Engineer (Mechanical) PWD , Rajasthan , Jaipur.
3. The Additional Chief Engineer Zone I , PWD Jodhpur
4. Executive Engineer Mechanical Dn. I Jaipur
5. M/S Damodar Ropeway & Infra Ltd. (DRIL), 1/A, Vansittat Row Kolkata – (West Bengal) Pin- 700001

(Sunil Kumar Bheemwal)
Chief Inspector Ropeways (Raj.)
Superintendent Engineer
P.W.D. Mechanical Circle Jodhpur(Raj.)



OFFICE OF THE SUPERINTENDING ENGINEER
P.W.D. MECHANICAL CIRCLE JODHPUR

S.No. - 85

Date - 17.05.2

The District Collector
Ajmer (Rajasthan)

Subject :- Regarding annual inspection of Savitri Mata Mandir Ropeway , Pushkar, Ajmer (Rajasthan)

Sir ,

In accordance with the Rajasthan ropeways act 1996 Chapter V , para 13(1) 'a' to 'f', rule3(2), the inspection of the Savitri Mata Mandir Ropeway ,Puskar,Ajmer (Rajasthan) is carried out by the undersigned and found suitable for its safe operation and transportation of the people/ visitors (from LTP to UTP & Viceversa).

Your's Faithfully

Enclosure :- Annual inspection report

(Sunil Kumar Bheemwal)
Chief Inspector Ropeways (Raj.)
Superintendent Engineer
P.W.D. Mechanical Circle Jodhpur(Raj.)

Registered

OFFICE OF THE EXECUTIVE ENGINEER, PWD, MECH. DN.-I, JAIPUR

Date:

No:

The District Collector,
Ajmer.

Sub: Inspection of the Ropeway Project in operation at Savitri Mata Mandir in Pushkar, Distt. Ajmer (Rajasthan)

Sir,

In regarding to the subject cited above, the undersigned has carried out the regular quartarly inspection of Ropeway on dated May 29, 2024, which is being operated by M/s. Damodar Ropeways & Infra limited at Savitri Mata Mandir in Pushkar, Distt. Ajmer (Rajasthan).

On the date & time of inspection, the ropeway was found suitable and fit for trafficking of people. It was equipped with all safety measures which are required and specified for that, as per the Rajasthan ropeway Act. 1996 and Rajasthan Ropeway rules 2000.

The ropeway operator (M/s. Damodar Ropeway & Infra Limited) has been directed to keep all the precaution and safty measures during the operation in connection with the guidelines all aspects as applicable and issued by the competent authority time to time. The operator has also been forbidden for operation of the ropeway during storme and other natural disaster.

The inspection report is being submitted enclosed herewith for information and further action please.

Encolosure: As above.

Yours faithfully,

—sd—
(Ajit Singh Kaushal)
District Inspector Ropeway
cum Executive Engineer
PWD, Mech. Dn.-I, Jaipur

No: 101 Date: 30/5/2024

Copy forwarded to followings alongwith enclosed inspection note for information please-

The Chief Engineer (Mech.), PWD, Rajasthan, Jaipur.

The Superintending Engineer, PWD, Mechanical Circle, Jodhpur (Chief Inspector Ropeway).

M/s. Damodar Ropway & Infra Limited, 1/A, Vansittart Row, Kolkata-700001(W.B.).

(Ajit Singh Kaushal)
District Inspector Ropeway
cum Executive Engineer
PWD, Mech. Dn.-I, Jaipur

Annexure – II

(Half Yearly Status of Environment Conditions)

ASIA ENVIRO LAB
(An ISO 9001:2015, 14001:2015, 45001:2018 & CPCB Govt. Recognised Lab)
Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019
Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/DRI/16052024/AA/01	Reporting Date:22/05/2024
Issued to: **M/s Damodar Ropeways & Infra Ltd.** Constantia Building, 8th Floor, Wing-A, Kolkata-700017	Sample I'd : AEL/DRI/160524/AA/01 Date : 16.05.2024 Period of testing : 16.05.2024 to 22.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	14.05.2024 to 15.05.2024
Point of Sample Collection	Near Ticket Counter
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.15
Period of sampling (minutes)	1445.2
Total volume of air sampled (m^3)	1662.0

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	µg/m^3	95.6	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	µg/m^3	54.8	60	IS: 5182,(P-24)
3	Sulphur Dioxide (SO_2)	µg/m^3	16.2	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	µg/m^3	30.8	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	µg/m^3	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	µg/m^3	32.4	180	IS: 5182,(P-9)
7	Lead (Pb)	µg/m^3	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	µg/m^3	<20	400	IS: 5182,(P-25)
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	1.14	4	IS: 5182,(P-10)

Remark: ND-Not Detectable

Checked By **Authorized Signatory**

Note: 1. The result listed refer only to the tested samples and applicable parameters
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For Damodar Ropeways & Infra Ltd.

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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/DRI/16052024/AA/02	Reporting Date:22/05/2024
Issued to: M/s Damodar Ropeways & Infra Ltd. Constantia Building, 8th Floor, Wing-A, Kolkata-700017	Sample I'd : AEL/DRI/160524/AA/02 Date : 16.05.2024 Period of testing : 16.05.2024 to 22.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	14.05.2024 to 15.05.2024
Point of Sample Collection	Near Water Cooler
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.17
Period of sampling (minutes)	1445.0
Total volume of air sampled (m^3)	1690.7

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	88.2	100	IS: 5182,(P-23)
2	Particulate Matter(PM_{25})	$\mu g/m^3$	49.1	60	IS: 5182,(P-24)
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	13.6	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	28.0	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	30.4	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	<20	400	IS: 5182,(P-25)
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	0.95	4	IS: 5182,(P-10)

Remark: ND-Not Detectable

Checked By

Authorized Signatory

Damodar Ropeways & Infra Ltd. Kolkata 700 017

Note: 1. The result listed refer only to the tested samples and applicable parameters
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Ph No. 01493-294022, 09694666022 Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/DRI/16052024/W/01	Reporting Date:22/05/2024
Issued to: **M/s Damodar Ropeways & Infra Ltd.** Constantia Building, 8th Floor, Wing-A, Kolkata-700017	**Sample I'd** : AEL/DRI/160524/W/01 **Date** : 16.05.2024 **Period of testing** : 16.05.2024 to 22.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	R.O. Water Sample
Date of Sample Receiving	15.05.2024
Point of Sample Collection	From Water Cooler
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Drinking Water Specifications (As per IS-10500)		Test Protocol
				Desirable Limits	Permissible Limits in the absence of better alternate source	
1	Colour	Hazen	<5	5 max.	15 max.	APHA 23rd Ed.,2120 B
2	Odour	--	Agreeable	Agreeable	Agreeable	IS-3025(P-5)
3	Taste	--	Agreeable	Agreeable	Agreeable	IS-3025(P-8)
4	Turbidity	NTU	<0.1	1 max.	5 max	APHA 23rd Ed.,2130 B
5	pH	--	7.25	6.5 – 8.5	No relaxation	APHA 23rd Ed.,4500 H B
6	Total Hardness,(as $CaCO_3$)	mg/l	121.7	200 max.	600 max.	APHA 23rd Ed.,2340 C
7	Iron,(as Fe)	mg/l	< 0.02	0.30 max.	No relaxation.	APHA 23rd Ed. P-3111,A,B,C
8	Chloride,(as Cl)	mg/l	69.6	250 max.	1000 max.	APHA 23rd Ed.,4500 Cl B
9	Residual Free Chlorine	mg/l	N.D.	0.20 max.	1 max	APHA 23rd Ed.,4500 Cl
10	Calcium (as Ca)	mg/l	25.2	75 max.	200 max.	APHA 23rd Ed.,3500 Ca A
11	Magnesium (as Mg)	mg/l	14.3	30 max.	100 max.	APHA 23rd Ed.,3500 Mg B
12	Total Dissolved Solids	mg/l	335.0	500 max.	2000 max.	APHA 23rd Ed.,2540 C
13	Sulphate,(as SO_4)	mg/l	18.4	200 max.	400 max.	APHA 23rd Ed.,4500 SO4 E
14	Fluoride,(as F)	mg/l	0.30	1.0 max.	1.5 max.	APHA 23rd Ed.,4500
15	Total Alkalinity,(as $CaCO_3$)	mg/l	115.6	200 max.	600 max.	APHA 23rd Ed.,2320 A
16	Chromium Total,(as Cr)	mg/l	<0.02	0.05 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C

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Damodar Ropeways & Infra Ltd. Kolkata 700 001

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Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019
Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

17	HexaChromium,(as Cr+6)	mg/l	N.D	0.05 max.	No relaxation	APHA 23rd Ed.,3500 Cr B
18	Nitrate,(as NO_3)	mg/l	7.80	45 max.	No relaxation	IS-3025(P-34)
19	Zinc,(as Zn)	mg/l	<0.02	5 max.	15 max.	APHA 23rd Ed. P-3111,A,B,C
20	Phenolic Compounds. (as C_6H_5OH)	mg/l	N.D.	0.001 max.	0.002 max.	APHA 23rd Ed.,5530
21	Copper,(as Cu)	mg/l	<0.02	0.05 max.	1.50 max.	APHA 23rd Ed. P-3111,A,B,C
22	Manganese,(as Mn)	mg/l	<0.02	0.10 max.	0.30 max.	APHA 23rd Ed. P-3111,A,B,C
23	Silver (as Ag)	mg/l	<0.02	0.01 max.	0.05 max.	APHA 23rd Ed. P-3111,A,B,C
24	Aluminum, (as Al)	mg/l	<0.01	0.03 max.	0.20 max	APHA 23rd Ed. P-3111,A,B,C
25	Ammonia (as total ammonia-N)	mg/l	N.D.	0.5 max.	No relaxation	IS 3025 (P-34)
26	Nickel (as Ni)	mg/l	<0.02	0.02 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
27	Lead,(as Pb)	mg/l	N.D.	0.01 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
28	Cadmium,(as Cd)	mg/l	N.D.	0.003 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
29	Molybdenum (as Mo)	mg/l	< 0.01	0.07max	No relaxation	APHA 23rd Ed. P-3111,A,B,C
30	Boron, (as B)	mg/l	< 0.2	0.5 max	1.0 max	APHA 23rd Ed.,4500 B C
Bacteriological Test Results						
31	Coli form organisms /100 ml	--	Absent	Shall not be detectable in any 100 ml sample		IS-15185:2016
32	E-Coli/ 100 ml	--	Absent	Shall not be detectable in any 100 ml sample		IS-15185:2016

Remarks- N.D- Not Detectable

Checked By

Authorized Signatory

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Kolkata 700 001

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Test Report

Report No.: AEL/DRI/16052024/AN/01	Reporting Date:22/05/2024
Issued to: **M/s Damodar Ropeways & Infra Ltd.** Constantia Building, 8th Floor, Wing-A, Kolkata-700017	Sample I'd : AEL/DRI/160524/AN/01 Date : 16.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	Noise Level Testing (Ambient Air)
Date of Sampling	14.05.2024 to 15.05.2024
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

Sr. No.	Sampling Location	Units	Results		Protocol Used
			Day	Night	
1.	Near Ticket Counter	dB(A)	64.0	53.4	IS 9989 (By Calculation):2014

Area Code	Category of Area/Zone	Limit as per E(P)A 1986 (The Noise Pollution Regulation & Control Rule, 2006) in dB (A) Leq.	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note: -* Day time mean 6:00 am to 10:00 pm
** Night Time mean 10:00 pm to 6:00 am

Checked By

Authorized Signatory

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Ph. No. : 01493-294023, 0969-1666022, Email . asiaenvirolab@gmail.com, Website . www.asiaenvirolab.com

Test Report

Report No.: AEL/DRI/16052024/AN/02	Reporting Date:22/05/2024

Issued to: **M/s Damodar Ropeways & Infra Ltd.** Constantia Building, 8th Floor, Wing-A, Kolkata-700017	Sample I'd : AEL/DRI/160524/AN/02 Date : 16.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	Noise Level Testing (Ambient Air)
Date of Sampling	14.05.2024 to 15.05.2024
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

Sr. No.	Sampling Location	Units	Results		Protocol Used
			Day	Night	
1.	Near Water Cooler	dB(A)	60.5	46.2	IS 9989 (By Calculation):2014

Area Code	Category of Area/Zone	Limit as per E(P)A 1986 (The Noise Pollution Regulation & Control Rule, 2006) in dB (A) Leq.	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note: -* Day time mean 6:00 am to 10:00 pm
** Night Time mean 10:00 pm to 6:00 am

Checked By

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Test Report

Report No.: AEL/DRI/16052024/AN/03	Reporting Date:22/05/2024
Issued to: **M/s Damodar Ropeways & Infra Ltd.** Constantia Building, 8th Floor, Wing-A, Kolkata-700017	Sample I'd : AEL/DRI/160524/AN/03 Date : 16.05.2024
Project Name: **Pushkar (OM)** Parikarma Marg, Pushkar, Ajmer (Raj.)	

SAMPLE PARTICULARS:	
Type of the Sample	Noise Level Testing (Ambient Air)
Date of Sampling	14.05.2024 to 15.05.2024
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

Sr. No.	Sampling Location	Units	Results		Protocol Used
			Day	Night	
1.	Centre Point of Temple	dB(A)	54.8	42.9	IS 9989 (By Calculation):2014

Area Code	Category of Area/Zone	Limit as per E(P)A 1986 (The Noise Pollution Regulation & Control Rule, 2006) in dB (A) Leq.	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Note: -* Day time mean 6:00 am to 10:00 pm
** Night Time mean 10:00 pm to 6:00 am

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
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Ropeway lower station building

Stairways to reach ropeway lower station building

Upper view from lower ropeway station

Committee member discussion on site

Land occupied area measurement of upper station

Land occupied area measurement of lower station

Canteen besides the Savitri Mata Devi Mandir

Other facilities- Washroom

Cafeteria area

Septic tank

Solid waste collection bin

Gmail Rishabh Kumar <rishabhkumar3005@gmail.com>

Joint Committee Report in OA 252/2024

1 message

Rishabh Kumar <rishabhkumar3005@gmail.com> Tue, Mar 4, 2025 at 8:46 PM
To: Yadvendra Yadav <yadvendraadvocate@gmail.com>

Hello Sir,

Please find attached the copy of the Joint Committee Report filed in the matter of **Daulat Ram v. State of Rajasthan & Ors.** (OA No. 252/2024). This mail is being sent on behalf of the Standing Counsel for the State of Rajasthan (Adv. Shoeb Hasan Khan). This mail may be treated as proof of service.

Joint Committee Report in OA 252-2024.pdf

Regards
Rishabh Kumar
Advocate